

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
AT NEW DELHI**

O.A No. 178/2024

Title of the case:-

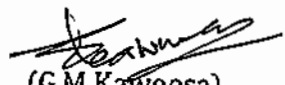
News item titled "Increasing Pollution badly affecting water bodies in Bhaderwah" appearing in Greater Kashmir dated 15.01.2024.

IN THE MATTER OF:-**I N D E X**

S.No	PARTICULARS	PAGE No.
1.	Affidavit	1-8
2.	Annexure-I (Copy of communication with concerned departments)	9-14
3.	Annexure -II (Copy of report submitted by SWM Expert, SPMU-HUDD)	15-18
4.	Annexure -III (Copy of report dated 16-10-2024)	19-20
5.	Annexure -IV (Copy of Action Plan)	21-29
6.	Annexure -V (Copy of communication letters with concerned departments)	30-34
7.	Annexure -VI (Copy of EC letter dated 07-10-2024)	35
8.	Annexure -VII (Copy of order dated 08-10-2024 & other approvals)	36-48
9.	Annexure -VIII (Copy of communication letters with concerned departments)	49-51
10.	Annexure -IX (Copy of meeting notice dated 23-10-2024)	52-53
11.	Annexure -X (Copy of meeting notice dated 08-11-2024 & letter dated 12-11-2024)	54-55
12.	Annexure-XI (Copy of report dated 08-11-2024)	56-57

Answering respondent
Through Counsel

Place: Doda
Dated: 29-11-2024


 (G.M. Kawoosa)
 Standing Counsel, J&K
 National Green Tribunal

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH
AT NEW DELHI

O.A No. 178/2024

Title of the case:-

News Item titled "Increasing pollution badly affecting water bodies in Bhadarwah" appearing in Greater Kashmir dated 15.01.2024

IN THE MATTER OF: - Affidavit on behalf of Sh. Harvinder Singh, IAS
presently posted as District Magistrate, Doda.

May it please your Lordships

The deponent / answering respondent most respectfully submits as under;

1. That the case mentioned above was listed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi on 28.02.2024.
2. That the Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 28.02.2024, passed directions to respondents. Operative part of the part is being reproduced as under: -

"Para5. Hence, we implead the following as respondents in the matter:

- i. Jammu & Kashmir Pollution Control Committee (J&KPCC)
through its Member Secretary.**
- ii. Deputy Commissioner/District Magistrate, Doda**
- iii. Member Secretary, Central Pollution Control Board (CPCB).**

Para10. Hence, we direct the District Magistrate, Doda to file the report in the form of his affidavit disclosing the time bound action plan to remediate the problem as also the water sample analysis report from different points of the water bodies/streams/river which are mentioned above."


**Deputy Commissioner
Doda**

3. That in compliance to the aforementioned order, the answering respondent filed an affidavit on 07-05-2024 wherein the following reports were submitted:-
- Testing report of water samples collected from all tributaries of river Chenab which were analyzed by J&KPCC. Out of all 6- tributaries, water sample of Puneja nallah was having Biological Oxygen Demand (BOD) of 5.8 mg/l against the permissible limit of 3mg/l. Further three samples out of 7 samples taken from Puneja Nallah, Helina Nallah & Hanga Nallah were reported to have slightly unpleasant odour.
 - Status of actions taken till then to mitigate the issues arisen.
4. That the case was listed before the Hon'ble Tribunal on 08-05-2024, wherein the Hon'ble Tribunal after receipt of reports from all respondents passed following directions to the answering respondent:-
- "Para6. We find that in terms of direction of the Tribunal dated 28.02.2024 no time bound action plan to remediate the problem has been filed by the DC Doda nor the J&KPCC has submitted the details of levy of EC.***
- Para8. In the circumstances which are noted above, further eight weeks time has been prayed by the counsel for DC Doda for filing the report disclosing the time bound action plan to remediate the situation."***
5. That pursuant to the aforementioned order passed by the Hon'ble Tribunal, the answering respondent directed the specially constituted committee (constituted for this case vide order dated 07.03.2024) headed by the Additional Deputy Commissioner, Bhaderwah to do thorough assessment of the factual situation and submit a detailed report.
6. That in pursuance of aforementioned directions, aforementioned committee carried out an extensive survey of all areas as well as rivers/nallahs viz Haloon, Neeru, Halina, Puneja, Hanga which are referred to as Nallahs in common parlance. Although, urban area was identified as the area of concern


Deputy Commissioner
Doda

however the committee identified and submitted a detailed list of the problems observed in all areas viz Urban area, Rural area etc. Accordingly, based on the report submitted by the committee as well as the framework provided by J&KPCC vide letter dated 03.05.2024, a detailed action plan was jointly prepared with all stakeholders to mitigate the issue arisen.

7. That in addition to above, water samples were taken out by J&KPCC from seven different locations on same water nallahs /rivers (Same locations from where samples were drawn earlier) on 28-06-2024 and 02.08.2024, which were tested in lab of J&KPCC. It is pertinent to mention as per J&KPCC reports dated 06-07-2024 & 14.08.2024, results of all seven samples submitted for testing were found to be within the permissible limits.
8. That pursuant to aforementioned activities undertaken, an affidavit was filed by the answering respondent/deponent on 14-08-2024 and the same was taken on record by the Hon'ble Tribunal on next date of hearing i.e 21.08.2024 with following observations: -
"...Para 4. DC, Doda present virtually has submitted that now needful will be done and time-bound action plan will be filed and for this purpose extension of time has been sought. Though, Tribunal had once extended time but having regard to the assurance given by DC, Doda, time for filing the time-bond action plan to remediate the situation is extended for a further period of eight weeks.
Para 5. Member Secretary, J&KPCC has filed the report dated 16.08.2024 disclosing that Environmental Compensation(EC) of Rs. 11.55 lacs has been levied upon Executive Officer, Municipal Committee Bhaderwah vide order dated 14.08.2024. The requisite steps are required to be taken to recover the said EC. Hence, a further report be filed by Member Secretary, J&KPCC in respect of recovery of EC, inter-alia reflecting the improvement/action taken, if any, to remediate the problem..."
9. That in compliance to the aforementioned directions, the answering respondent immediately took up the matter with all concerned departments


Deputy Commissioner
Doda

viz Housing & urban Development, Rural Development & Panchayati Raj, Health & Medical Education and Public Works Department etc. for directing their concerned officers to visit Bhaderwah and assist District Administration, Doda in preparation of time-bound action plan since the required competence for preparation / execution of the major works like STP/FSTP lies with them. Copy of the communication done with all the concerned departments in this regard is enclosed and marked as **Annexure-I** for perusal of the Hon'ble Tribunal.

10. That pursuant to above communication, concerned officers of Housing & Urban Development Department visited Bhaderwah in the month of September and carried out an extensive survey of area along with the concerned officers of District Administration. Accordingly a report duly signed by SWM Expert, SPMU-HUDD was forwarded to this office containing measures to be adopted for remediation of the issue arisen. A copy of the report is enclosed and marked as **Annexure-II** for perusal of the Hon'ble Tribunal.
11. That similar to above, representatives of Rural Development & Panchayati Raj (Rural Sanitation) visited Bhaderwah on 26.09.2024 and after carrying out survey of rural area along with concerned officers of District administration submitted a report on 16.10.2024 containing measures to be adopted for remediation of the issue arisen. A copy of the report is enclosed and marked as **Annexure-III** for perusal of the Hon'ble Tribunal.
12. That a similar exercise was undertaken by District administration team along with concerned officials and various measures to be undertaken for remediation of the problem were identified.
13. That pursuant to aforementioned visit reports and observations made by the team constituted from within the District administration, a time-bound action plan has been prepared on basis of the expert opinion & recommendations of


Deputy Commissioner
Doda

the specialized teams of HUDD & RDD, which is enclosed and marked as **Annexure-IV** for perusal of the Hon'ble Tribunal.

14. That in pursuance of the actions identified in action plan, the answering respondent immediately took up the matter with concerned departments for release of the funds for execution of the works identified. Copy of the letters addressed in this regard are enclosed and marked as **Annexure-V** for perusal of the Hon'ble Tribunal.
15. That further as directed by J&KPCC, Environmental Compensation amounting to Rs. 11.55 lacs, which was levied upon Executive Officer, Municipal Committee Bhaderwah has been deposited with J&KPCC on 07-10-2024. A copy of the letter addressed to Bank manager in this regard is enclosed and marked as **Annexure-VI** for perusal of the Hon'ble Tribunal.
16. That the required projects for making Neeru free of all waste have already started taking up and it is pertinent to mention that Directorate of Urban Local bodies Jammu vide order no. 64-DULUB dated 08-10-2024 has accorded sanction for release of funds to the tune of Rs. 507.88 lacs in favour of P&AO/Executive officer, Municipal committee Bhaderwah for execution of works identified by SWM Expert. Similarly administrative approvals have been conveyed by Chief Executive Officer, Bhaderwah Development Authority for installation of 20KLD Sewage Treatment Plant & Rural Sanitation Department for execution of works identified by their representatives in report dated 16-10-2024. Copy of the order dated 08-10-2024 & other approvals is enclosed and marked as **Annexure-VII** for perusal of the Hon'ble Tribunal.
17. That in light of the recommendations made in his report submitted by SWM Expert, SPMU-HUDD, matter regarding submission of Detailed Project Report (DPR) was taken up with Chief Engineer /Executive Engineer UEED. Copy of the letters forwarded in this regard are enclosed and marked as **Annexure-VIII** for perusal of the Hon'ble Tribunal.



Deputy Commissioner
Doda

18. That further a meeting was convened by the answering respondent on 25-10-2024 with all stakeholders in which Executive Engineer Sewerage & Drainage Division (West) UEED Jammu was present in person. Further, after the meeting Executive Engineer UEED along with Executive Officer, Municipal Committee, Baderwah visited Baderwah in connection with preparation of Detailed Project report and based on his observation has submitted a report vide no. SDJ/W/3828-31 dated 29-10-2024 to the answering respondent. It is pertinent to mention that in its report, Executive Engineer UEED has cited different challenges regarding installation of proposed STP and it has been recommended that Detailed project Report regarding STP needs to be framed from a third party having expertise in the field. A copy of the meeting notice dated 23-10-2024 and letter dated 29-10-2024 is enclosed and marked as **Annexure-IX** for perusal of the Hon'ble Tribunal.
19. That in view of above recommendations, the answering respondent again conveyed a meeting on 11-11-2024 wherein representatives of Directorate of Urban Local bodies & Rural Sanitation were also present and accordingly work regarding preparation of Detailed Project Report for STP has been entrusted with the Mission Director Swach Bharat Mission, J&K. Further it is also submitted that as agreed jointly by District administration & HUUD department, vendors are also being identified for assistance in preparation of a detailed project report and for monitoring the compliance of the directions passed by the Hon'ble Tribunal. Copy of the meeting notice dated 08-11-2024 and letter dated 12-11-2024 forwarded to the Director Swach Bharat Mission is enclosed and marked as **Annexure-X** for perusal of the Hon'ble Tribunal.
20. That in addition to aforementioned works, quality of water is being monitored closely alongside J&KPCC. In this context, water samples are being tested on periodic basis and it is pertinent to mention that all the samples have been found conforming to the specifications notwithstanding that the District Administration in resolve to keep water bodies pure and free from municipal waste has started all necessary steps under able supervision of the Hon'ble Tribunal. Copy of the water samples collected on 29-10-2024 and tested by


Deputy Commissioner
Doda

J&KPCC on 08-11-2024 is enclosed and marked as **Annexure-XI** for perusal of the Hon'ble Tribunal.

21. That further entire District administration along with all concerned departments are aligned for execution of works identified for remediation of the issue arisen and in this regard review meetings are being held on frequent basis with all stakeholders.

IN THE PREMISES,

Therefore, keeping in view of the above stated facts, it is respectfully prayed that the submissions made herein above and those to be urged at the time of hearing, the affidavit /report may kindly be considered and taken on record in the interest of justice.



Deponent
Deputy Commissioner
Doda


Verification:

Verified today that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing has been concealed therein.

Certified that Sh./Smt. HARVINDER SINGH
who is identified by Sh. REVIANT SHARMA
Presented this affidavit before me today
On 28th Day of NOV 2024 and
administered oath to him/her who swore
Solemnly affirmed to the contents of the
affidavit.


Deponent
Deputy Commissioner
Doda


Najib Tehsildar
Executive Magistrate 1st Class
(ARA to De, Doda)
28-11-2024

IDENTIFIED BY

REVIANT SHARMA
J.A ARA SECTION
DC OFFICE, DODA

ANNEXURE - I
120

9



Chief



Union Territory of Jammu & Kashmir
OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
COMMISSIONER/DISTRICT MAGISTRATE, DODA

E.mail: deputycommissionerdoda@gmail.com

Tele No. 1996-233230

The Chief Engineer, UEED

Transport Nagar,

Jammu

No. 1180-85/ARA

Date: 21-08-2024

Sub: - O.A No. 178/2024 titled "Increasing Pollution badly affecting water bodies in Bhaderwah" listed before Hon'ble National Green Tribunal.

Ref: - Letter no. JKPC/NGT-178/24/542-51 dated 20.03.2024

Sir,

Kindly refer to the subject cited above. In this context, it is submitted that the case was again listed for hearing today i.e on 21.08.2024. Further, it is submitted that the Hon'ble National Green Tribunal has taken serious view of the inaction regarding submission of time bound action plan for sewage treatment in Municipal Committee Bhaderwah and was adamant on initiating contempt proceedings. However, on personal request of the undersigned, one last and final opportunity has been granted to submit detailed time bound action plan, failing which the Hon'ble Tribunal will go ahead with initiating contempt proceedings against all stakeholders.

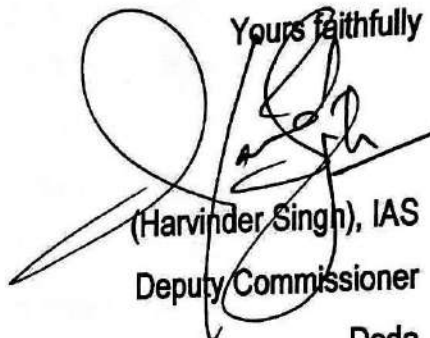
In view of above, it is once again reiterated that a team of officials from your office be deputed to the District at the earliest, who along with District administration shall:-

- i) Identify suitable land for installation of adequate capacity of STP's with state of Art Technology.
- ii) Carry out survey of colonies/households in their jurisdiction and quantify the total sewerage generation and accordingly design and layout Sewerage

PCA
Naib Tehsildar
Executive Magistrate 1st Class
(ARA to DC Doda)

- Network System for carrying out sewage generation from the households to the point of treatment where adequate capacity of STPs shall be installed.
- iii) Submit a time bound action plan w.r.t sewage treatment in Municipal Committee Bhandarwah.
 - iv) Make a project for the installation of STPs keeping in view the future projection/load of pollution generation and take mandatory consent from the J&KPCC as per the provision of Water (P&CP) Act, 1974 before installation.

It is further submitted that, directions in above respect have already been issued by the J&KPCC and the same stands filed as a part of the report filed by J&KPCC before the Hon'ble Tribunal.

Yours faithfully

 (Harvinder Singh), IAS
 Deputy Commissioner
 Doda

Copy to the:-

1. Financial Commissioner (Addl. Chief Secretary), Forests, Ecology & Environment Department, Civil Secretariat, Jammu / Srinagar
2. Commissioner / Secretary to Govt., Housing and Urban Development Department, Civil Secretariat, Jammu / Srinagar
3. Divisional Commissioner, Jammu for favour of information.
4. Chairman Jammu & Kashmir Pollution Control Committee (J&KPCC) for favour of information.
5. Member Secretary, J&KPCC for kind information.


 Naib Tehsildar
 Executive Magistrate 1st Class
 (ARA to DC Doda)

Union Territory of Jammu & Kashmir
**OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
 COMMISSIONER/DISTRICT MAGISTRATE, DODA**

E.mail: deputycommissionerdoda@gmail.com

Tele No. 1996-233230

The Chief Engineer,
 PWD (R&B) Doda Division,
 Doda

No. 1186-88/ARA

Date: 21-08-2024.

Sub: - O.A No. 178/2024 titled "Increasing Pollution badly affecting water bodies in Bhaderwah" listed before Hon'ble National Green Tribunal.

Sir,

Kindly refer to the subject cited above. In this context, it is submitted that the Hon'ble National Green Tribunal has taken suo-moto cognizance of the matter published in "The Hindu" newspaper respondents to submit time bound action plan to remediate the problem. Further, that the case was again listed for hearing today i.e on 21.08.2024 wherein; the Hon'ble National Green Tribunal has taken serious view of the inaction regarding submission of time bound action plan for sewage treatment in Municipal Committee Bhaderwah and was adamant on initiating contempt proceedings. However, on personal request of the undersigned, one last and final opportunity has been granted to submit detailed time bound action plan, failing which the Hon'ble Tribunal will go ahead with initiating contempt proceedings against all stakeholders.


In the above context, it has been submitted by the Block Medical Officer, Bhaderwah that one Sewage Treatment Plant of 100KLD capacity installed in Sub-Division Hospital, Bhaderwah has neither been handed over to their Department nor is currently operational while the requisite directions in this regard have already been issued by the J&KPCC and stands filed before the Hon'ble Tribunal.

Keeping in view the gravity of case, it is therefore required that a team of concerned officials from your office be deputed to the Hospital who shall submit a detailed report by 24.08.2024 identifying:-

(Signature)
 Naib Tehsildar
 Executive Magistrate 1st Class
 (CARA to DC Doda)

- i) Works reqd. to be carried out to make STP functional.
- ii) Time required for execution of aforementioned works.
- iii) Estimate of the work required to be carried out.
- iv) Hand-over date of the STP


Yours faithfully


(Harvinder Singh), IAS
Deputy Commissioner
Doda

Copy to the:-

1. Divisional Commissioner, Jammu for favour of information.
2. Member Secretary, J&KPCC for kind information.

PCA/


Naib Tehsildar
Executive Magistrate 1st Class
(CARA to Doda)



Union Territory of Jammu & Kashmir
OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
COMMISSIONER/DISTRICT MAGISTRATE, DODA

E.mail: deputycommissionerdoda@gmail.com

Tele No. 1996-233230

The Commissioner/Secretary to Govt.,
Housing & Urban Development Department,
Civil Secretariat, J&K

No. 2002-05/ARA

Date: 24-08-2024

Sub: - O.A No. 178/2024 titled "Increasing Pollution badly affecting water bodies in Bhaderwah" listed before Hon'ble National Green Tribunal.

Ref.: - Letter no. 1514-17/ARA dated 25.05.2024

Letter no. 1672-75/ARA dated 29.06.2024

Madam,

Kindly refer to the subject cited above. In this context, it is submitted that vide aforementioned letters, a request for passing necessary directions to the concerned Officers viz Chief Engineer, UEED etc. was made so that the time bound action plan can be prepared and filed before the Hon'ble National Green Tribunal. Further, it was also submitted that as per the report filed by the J&KPCC, U.E.E Department and Urban Local Bodies along with District administration shall :-

- i) Identify suitable land for installation of adequate capacity of STP's with state of Art Technology.
- ii) Carry out survey of colonies/households in their jurisdiction and quantify the total sewerage generation and accordingly design and layout Sewerage Network System for carrying out sewage generation from the households to the point of treatment where adequate capacity of STPs shall be installed.
- iii) Make a project for the installation of STPs keeping in view the future projection/load of pollution generation and take mandatory consent from the J&KPCC as per the provision of Water (P&CP) Act, 1974 before installation. This is necessary as per the directions issued by the Hon'ble NGT in a OA No. 593/2017 the case titled **Paryavaran Suraksha Samiti Vs UOI** and others.

Further, it is submitted that the case was listed for hearing on 21.08.2024 wherein the Hon'ble Tribunal has taken a strong view of the non-compliance regarding filing of time bound action plan regarding installation of STP plant and was adamant on initiating Contempt

Per /
Nani /
Executive Magistrate 1st Class
CARA to DC Doda

proceedings. Upon personal request by the undersigned, one last and final opportunity has been granted to submit detailed time bound action plan, failing which the Hon'ble Tribunal may go ahead with initiating contempt proceedings against all stakeholders. Copy of the order dated 21.08.2024 is enclosed as marked as Annexure-I for your kind perusal.

In view of above, it is again humbly requested that the concerned officers be directed to visit the Bhaderwah and assist the District team in aforementioned matter so that a time bound action plan in compliance to the directions passed by the Hon'ble Tribunal can be prepared and filed to avoid adverse orders.


Yours faithfully


(Harvinder Singh), IAS
Deputy Commissioner
Doda

Encl:- 02 leaves

Copy to the:-

1. Divisional Commissioner, Jammu for favour of information.
2. Chairman Jammu & Kashmir Pollution Control Committee (J&KPCC) for favour of information.
3. Member Secretary, J&KPCC for kind information.

Per

Naib Tahsildar
Executive Magistrate 1st Class
(CARA to DC Doda)



GOVERNMENT OF JAMMU AND KASHMIR

Housing & Urban Development department

Action taken report under OA 178/2024 of the Hon'ble National Green Tribunal regarding Increasing Pollution badly affecting water bodies in Bhaderwah.

In compliance to the directions of the Hon'ble National Green Tribunal passed in O.A. No. 178/20204 titled "Increasing pollution badly affecting water bodies In Bhaderwah" appearing in Greater Kashmir dated 15.01.2024", the Department has taken a number of measures to address the issue of restoration and preservation of Neel Ganga (Neeru River) on long and short terms basis. Tribunal on 28.02.2024 had directed the District Magistrate, Doda (DC, Doda) to file the report in the form of his affidavit disclosing the time-bound action plan to remediate the problem. In the direction it was reveals that the water bodies including sacred Neel Ganga (Neeru) river is getting polluted as human waste of hundreds of washrooms and non-biodegradable substances are being thrown in these water bodies. It is also revealed that four streams including Puneja Nallah, Halian, Haloon and Hanga beside sacred Neel Ganga River flow through the town and earlier these water bodies were used for potable water and other purposes but now, they are dangerously polluted. A field assessment was conducted and it was found that only three streams viz Puneja Nallah, Halian, Haloon & sacred Neel Ganga (Neeru) river traverse through the town area of Bhaderwah. The action taken report on the actionable points/ measures taken by the department is submitted as under: -

A. Long term measures taken/ to be taken by the Department:

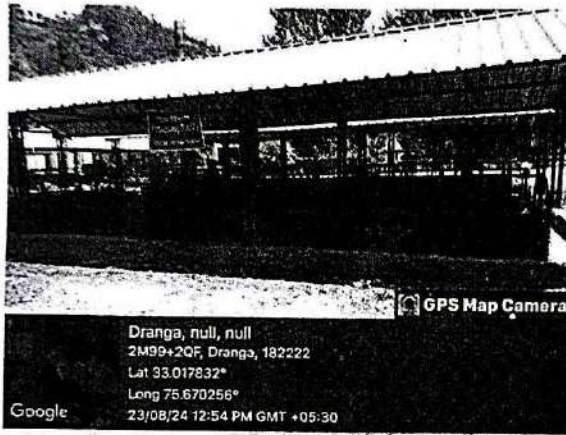
1. In order to ensure proper treatment & disposal of 1.68 MLD of sewerage and septage generated by Citizens of MC Baderwah which is draining into Neel Ganga (Neeru) river directly or indirectly, department has prepared an action plan amount to Rs 4.68 crores under SBM 2.0. This Action plant includes procurement of 1 Cesspool tankers of 3 KLD, development of 5.68 KM for Interception & Diversion network for collection sewerage and septage generated. For proper treatment and disposal of generated sewerage and septage 5 KLD FSTP & 1.5 MLD STP will be established. Time line for completion of this project will be 2 Years.
2. Urban Environmental Engineering Department (UEED) Jammu Division has been asked to prepared a detailed project report for establishment of Feecal sewage & Septage Treatment plant for Baderwah Town.

PCA

K. A. Doda

Naib Tehsildar
Executive Magistrate 1st Class
CARA to DC Dodaswm expert,
SPMU- HUDD

3. In addition to above a Bio-Effluent Treatment Plant of 25 KLD with investment of Rs 17.12 lakhs from the CAPEX funding will be established at the slaughter house created by Municipal committee Bhaderwah to prevent direct discharge. Time to required to completed the work will be 1 year.
4. An Effluent Treatment Plant (ETP) of 20 KLD is already being established at Sub Divisional Hospital Bhaderwah, currently ETP is under construction this will be functional stage within 6 months of time frame.
5. The Solid Waste generation of Municipal Council Bhaderwah is 5 TPD, for treatment & disposal MRF of 5 TPD & rack composting of 2.5 TPD is already functional. Upgradation of composting unit has been approved under SBM 2.0 with investment of Rs. 23 lakhs, work will be completed within 1 year of time frame.



Waste Processing Centre Bhaderwah

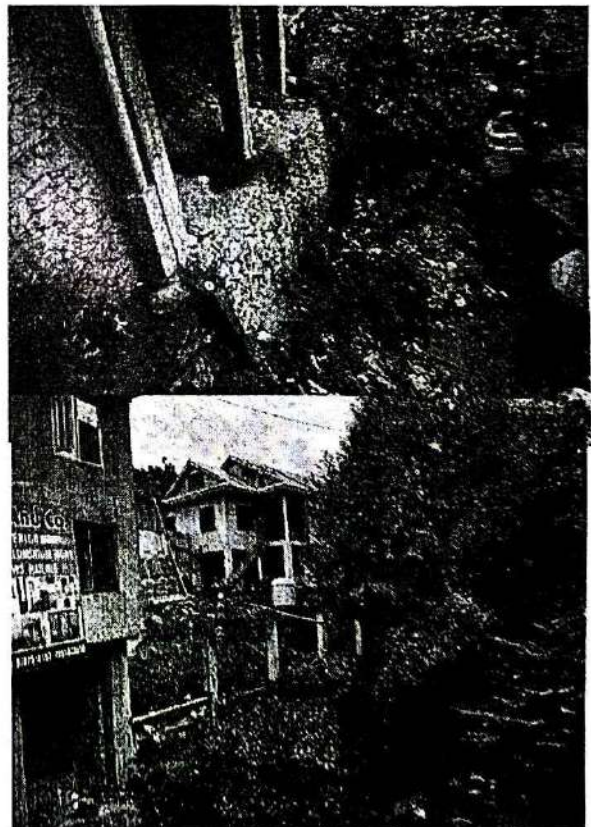
6. Work order for remediation of 10000 MT legacy waste by way of Bio mining has been issued to the We-Vois Lab Pvt. Ltd. Remediation of legacy waste will be started within 1 month as per norms advised by CBCP and will be completed within 6 months i.e. by March 2025.

Per
Naib Tehsildar
Executive Magistrate 1st Class
(CARA to O C Doda)

Per
swm expert,
SPMU- HUDD

B. Short term measures taken/ to be taken: -

1. 100% door to door collection & more than 60 % segregation at source has been achieved in all the wards of the Bhaderwah Town.
2. To prevent discharge of solid waste into water bodies through drains, **Installation of grid channel** has been proposed through municipal own revenue & CAPAX funding. All drains outlets have identified and installing is in progress, work will be completed within 2 months of time.
3. To prevent open dumping of waste into water bodies flowing through town, **Chain link Fencing** along the bank on all the hotspot within Municipal limits have been proposed through CAPEX funding. Total length estimated for chain link fencing is around 6 km for which total amount invested will be Rs 3.65 Crores, work will be executed on ground within 6 months of time.
4. All the household discharging their used water in Puneja Nallah, Halian, Haloon and sacred Neel Ganga River have been identified and notice have served to construct septic tank within 1 month time after which FIR will be lodged & drainage pipe will be dismantled / blocked.



Ravi
swm expert,
SPMU- HUDD

PLA
Naib Tehsildar
Executive Magistrate 1st Class
(ARA to A C Doda)

5. Water quality testing of Puneja Nallah, Hallan, Haloon, Hanga and sacred Neel Ganga River at different spot flowing within municipal limits have been conducted In consultation with District officer Pollution Control Board, this activity is scheduled to be conducted quarterly to keep track of water quality report.

c. Routine activities: -

1. Regular announcements are being made on loud speakers by the employees of MC Bhaderwah and the team already constituted is conducting door-to-door awareness programmes. Also, IEC activities are carried regularly on the theme of source segregation and ban on single use Plastic/littering of Waste/ garbage and ill effect of SUP. Feed backs from the general public are received and valid suggestion will be taken due care. The awareness and action taken has created a good response from the general public and seems to encouraging and satisfying.
2. In order to Create awareness among the general, awareness messages are disseminated through LED Digital displays installed within the limits of MC Bhaderwah. In addition, the additional awareness message boards/ Signages/ Hoardings, have also been installed on the embankments of water bodies as well as whole town.
3. A team of Employees headed by In-charge sanitation has been assigned the job to keep vigil /watch on the inhabitants /commuters littering the garbage /waste in the above said Kull. The team has also been instructed to identify the litterers/violators and action as warranted under law is initiated against the violators. The MC Bhaderwah has also identified the violators and the case has been registered against the violators who had been found violating the water regulation and management act.
4. Monthly cleanliness drives have been scheduled to be carried out apart from special sanitation drives. The waste/garbage accumulated on the outer edges of embankments of Puneja Nallah, Hallan, Haloon and sacred Neel Ganga River has been removed during the past sanitation drive.

Pr
Naib Tehsildar
Naib Tehsildar
Executive Magistrate 1st Class
(ARA to DC Doda)

swm expert
SPMU- HUDD



Government of Jammu & Kashmir
Directorate of Rural Sanitation, J&K, Jammu
Swachh Bharat Mission (Gramin)

Ph./fax: 0194-2470559 (summer) Ph. 0191-2438269 (winter) Email: drsjk47@gmail.com



No.: - DRS/2024-25/ 5299

Dated: 16.10.2024

Subject: Violation of Solid-Liquid Waste Management (SLWM) Rule 2016

Visit Place: - Block Bhaderwah, District Doda.

Date of Visit: - 26/09/2024

Visiting Officers: - ACP Doda, BDO Bhaderwah & Supporting Staff.

During the visit at Bhaderwah block for the purpose of some inputs to overcome this National Green Tribunal issue.

Observations:

- Solid waste is being directly dumped into the Neru riverbank, causing nuisance in this area.
- The daily collection of dry waste has been disrupted as the collection agency's contract has expired.
- Wastewater from some households along the Neru river is being discharged directly into the river.

During visit Discussion: -

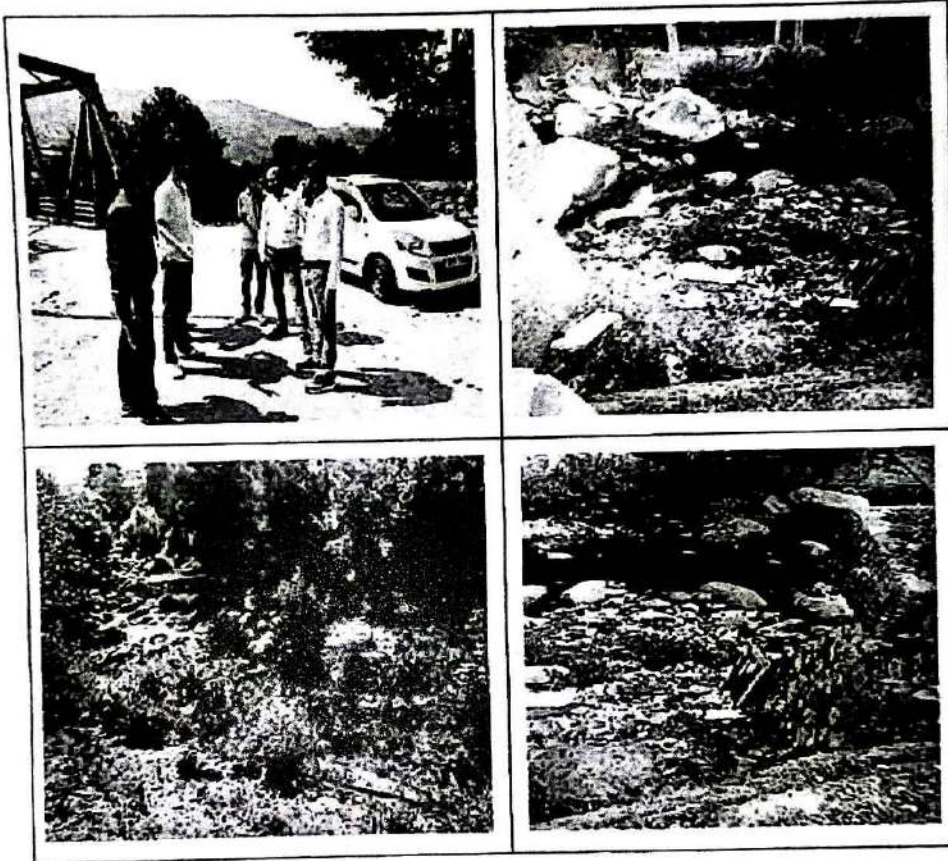
- Solid collection Vehicle to procurement under process.
- Making of Plastic Waste Management Unit (PWMU) is yet to start work after model code of conduct.
- As per Plan 2024-25
 - 38 Compost pit (Tender Completed yet to start work)
 - 35 Soak pit (Tender Completed yet to start work)
 - 30 Community compost pit (Under process)
 - 30 Community Soak Pit (Under process)
 - 8 vehicles (under approval process)

PCA

Naib Tehsildar
Executive Magistrate 1st Class
(ARA to DC Doda)

Recommendation: -

- Daily collection of solid waste through a hired agency.
- Solid waste is sent to the segregation shed for sorting, and then further processed at the Primary Waste Management Unit (PWMU).
- Household wastewater is directly discharged into the river; immediate action is required to address this issue.
- A suitable location has been identified for the Faecal Sludge Management (FSM) unit.

During Site visit Picks:

Yours faithfully

Accounts Officer
 Directorate of Rural Sanitation,
 J&K

PLA
 N. K. Sharma
 Naib Tehsildar
 Executive Magistrate 1st Class
 (CARA to DC Doda)

ACTION PLAN FOR WASTE MANAGEMENT IN BHADERWAH**INDEX**

S. No.	Type of Waste	Remarks
1	Management of Liquid Waste	Annexure-A
2	Management of Solid Waste	Annexure-B
3	Management of Plastic waste / Construction & Demolition Waste	Annexure-C
4	Miscellaneous activities (Enforcement/Awareness Creation)	Annexure-D

PCA
Naib Tehsildar
Executive Magistrate 1st Class
CARA to D (DoD)



ACTION PLAN FOR LIQUID WASTE MANAGEMENT IN BHADERWAH

S.NO	Check Point	Problems Identified	Actions to be taken	Responsible Department/ Officer	Target Date of Completion	Current Status (As on 15.11.2024)	Remarks
1	Treatment of Sewage	1.68 MLD of Sewerage and setpage generated by households getting drained into water bodies directly or indirectly without any treatment.	As proposed by the UEED department :-	UEED Deptt.	31.03.2027	1. Funds to be the 507.88Lacs out of 933 lacs have been released by Director Urban Local bodies in favour of Executive Officer, Municipal Committee Bhaderwah for establishment / procurement of reqd. items. 2. Land measuring 17Kanals-14Marlas near Gatha Park village Madsoo Bhaderwah has been identified for establishment of FSTP/STP and revenue documents in this regard have been submitted by Tehsildar concerned. 3. Matter has been taken up with the Mission Director Swach Bharat Mission for preparation of Detailed Project Report.	
			1.5MLD STP to be established for proper treatment & disposal of sewage waste.				
			5 KLD FSTP to be established for proper treatment and disposal of Septage waste.	UEED Deptt.			
			Development of 5.68Km for interception and diversion network for colelction of sewerage and septage generated.	UEED Deptt.			
			Procurement of 1 Cesspool tanker of 3KLD capacity to be done	UEED Deptt.			
		Procurement of 1 sucker machine for emptying septic tanks etc. as temporary measure till establishment of STP/FSTP.	EO MC Bhaderwah	01.03.2025	Request for grant of administrative approval has been placed along with other items.		
		Waste water from rural areas is getting drained in water bodies without any treatment.	Three Decentralized waste water treatment systems (DEWATS) to be established near: 1. Confluence point of Lamgarh Nalla & Neeru at Sarol bagh Udrana 2. Near Saringal bridge & graveyard in Mounda 3. Near Butla	BDO Bhaderwah	01.08.2025	1. Administrative approval received for installation of DEWATS. 2. Detailed Project Report under progress. 3. Land bearing khasra no. 1221min in village Udrana & khasra no. 790 in village Mounda has been identified and handed over to the Rural development department for establishment of 2- DEWATS and land is being identified for establishment of third DEWAT in Butla.	

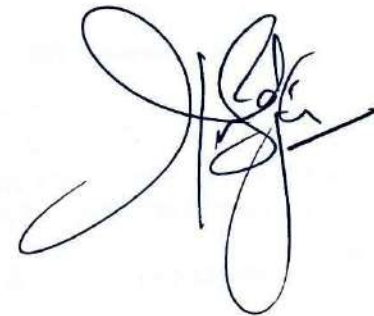
PCA
 Naib Tehsildar
 Executive Magistrate 1st Class
 CARA to DC Boda

	Treatment of Sewage	Insufficient soakage pits in rural area	Soakage pits to be increased from 15 to 47 for catering need of the rural areas.	BDO Bhaderwah	31.03.2025	Allotment orders issued.	
		Waste from Slaughter house is getting directly discharged into water body.	Bio-Effluent treatment plant of 25KLD at new Slaughter house to be established to prevent direct discharge into water bodies.	EO MC Bhaderwah	30.05.2025	1. Funds to the tune of Rs. 17 lacs have been sanctioned for establishment of treatment plant. 2. Request for grant of administrative approval has been placed along with other items. 3. Detailed Estimate Report to be framed by Executive Engineer PWD(R&B) in progress.	
			Old slaughter house to be discarded.	EO MC Bhaderwah	01.09.2024	Old slaughter house has been sealed.	Done
2	Sub-Division Hospital Bhaderwah	Treatment plant installed in sub district Hospital bhaderwah is not operational.	Sewage treatment plant installed in sub district Hospital bhaderwah to be made 100% operational and handed over to Chief Medical Officer	Executive Engg., PWD	30.05.2025	1. Detailed Project Report has been submitted by Executive Engineer Mech. & Hospital Division Doda to the Chief Medical Officer, Doda wherein detailed estimate amounting to Rs. 19.5lacs has been framed for the revival of treatment. 2. Matter has been taken up with Director Health Services & Commissioner/Secretary to Govt. Health & medical Education deptt. for release of funds.	
3	Commercial Establishments	Two orange hotels one in Amira Nagar and another in Teligarh have been found operating without STPs	Hotels to establish STP plants for treatment of the waste generated.	J&KPCC CEO Bhaderwah Dev. Authority	01.04.2025	STP plant has been established by hotel M/s Shiva.	Done
						1. Detailed Project report for establishment of 20KLD STP at Tourist Facilitation centre at Teligarh resort submitted by PWD (R&B) deptt. wherein estimate amounting to Rs. 35lacs approx. has been identified for establishment of STP plant. 2. Administrative approval has been received on 10-10-2024.	

PCA
 Naib Tehsildar
 Executive Magistrate 1st Class
 (CARA to DC Doda)

4	Sewage Generation from Household	Septic waste coming out of various households is flowing into water bodies as the households have not constructed septic tank.	Committee formed to identify Households and Govt. undertakings which have no septic tanks and are discharge waste directly into water bodies and punitive actions to be undertaken against violators.	EO MC Bhaderwah BDO Bhaderwah	Ongoing	1. 130 defaulters from Municipal area have been identified and served notices till now and will be presented before next hearing of Lok Adalat. 2. 56 defaulters have been identified in rural areas and fine to the tune of Rs. 10,000 has been imposed and realised till now.
		Septic waste coming out of the public toilets constructed near Jama Masjid and Ikhwan Chowk by Municipal Committee Bhaderwah is getting discharged into Nallahs.	Public toilets where no feasibility for installation of septic tank to be closed.	EO MC Bhaderwah	Already Implemented	1. Public toilets at Jama Masjid & Ikhwan chowk have been closed. 2. 7-Community / Public toilets have been made operational to cater to the needs of general public.

PCA
 N.A. P.A.
 Executive Magistrate 1st Class
 CARA to D.C. Doda)



ACTION PLAN FOR SOLID WASTE MANAGEMENT IN BHADERWAH

S.NO	Check Point	Problems Identified	Actions to be taken	Responsible Department/ Officer	Target Date of Completion	Current Status (As on 15.11.2024)	Remarks
1	Treatment & Disposal of waste	Un-treated waste lying open near dumping site at MRF facility Dranga Bhaderwah as capacity of the landfill is on verge of getting exhausted.	Remediation of 10,000 MT waste by way of biomining to be done as per CBCP norms.	EO MC Bhaderwah	31.03.2025	Work order issued in favour of We-Vois Lab. Pvt. Ltd. For remediation of waste. Work in progress	
		Vermi composting facility of urban area at Dhranga is only partially operational. It has been observed that out of 20 beds available only 8 beds are functional as of today.	Upgradation of capacity of composting unit from 2.5TPD to 5 TPD for treatment & disposal of waste generated to be done.	EO MC Bhaderwah	1.12.2024	Capacity enhancement of composting facility has already been completed under SBM 2.0 with investment of approx. Rs. 23 lacs.	Done
		Insufficient compost pits in rural area for treatment of solid waste.	No. of community compost sheds to be increased from 19 to 51.	BDO Bhaderwah	31.03.2025	Allotment orders issued	
2	Source waste Segregation & Collection	Coverage area for door to door collection in municipal area is approx. 70% only.	Coverage area for door to door collection to be increased to 100% in municipal area by end of the year by introducing more machinery & manpower.	EO MC Bhaderwah	01.08.2025	Coverage area for door to door collection has been increased to approx. 85% by putting into use:- a) Vehicles = 7 (2 newly added) b) Manpower = 50 (10 newly added) c) In addition to above, newly purchased compactor and JCB have also been put into operation. Above machinery and manpower is sufficient for effective Door to Door Collection of waste from all 13-wards.	


 Executive Magistrate 1st Class
 (A.P.A. to D.C. Doda)

Source waste Segregation & Collection	Open dumping of waste into water bodies	Chain link fencing (Estimated 6Km length) along bank on all hotspots within municipal limits to be done.	EO MC Bhaderwah	01.08.2026	1. Administrative approval has been received. 2. Request has been raised to Executive Engg. PWD(R&B) for submission of detailed project report.	
	Waste from Vegetable and Fruit market is not being collected on daily basis leading to lot of waste getting scattered / carried to other areas.	Separate vehicles to be introduced for collection of waste from vegetable/fruit markets and for chicken shops.	EO MC Bhaderwah	Already Implemented	Dedicated vehicle for collection of waste from vegetable/fruit and chicken shops has already been introduced.	Done
	Door to Door Waste collection is not effectively done in rural area.	100% door to door collection to be introduced in rural area.	BDO Bhaderwah	01.01.2025	1. Administrative accord for procurement of 8 - vehicles for door to door collection of waste has been received. 2. In the meantime fresh tender has been floated for door to door collection of waste.	
	Solid waste coming out of households is flowing into the water bodies	Installation of wire/iron mesh at mouth of deep drains to stop flowing of solid waste into water bodies.	EO MC Bhaderwah Ex. Engg. PWD	30.10.2024	1. Iron mesh installed at mouth of all drains. 2. Periodic frequency of cleaning introduced.	Done

PUA
 Naib Tehsildar
 Executive Magistrate 1st Class
 CARA to DC Doda

ACTION PLAN FOR PLASTIC WASTE/CONSTRUCTION & DEMOLITION WASTE MANAGEMENT IN BHADERWAH

S.NO	Check Point	Problems Identified	Actions to be taken	Responsible Department/ Officer	Target Date of Completion	Current Status (As on 15.11.2024)	Remarks
1	Plastic Waste Disposal	No facility available for effective treatment and disposal of plastic waste.	Plastic waste management unit to be established taking into account the total waste generated.	BDO Bhaderwah	31.03.2025	1. Allotment order amounting to Rs. 37.73 lakhs has already been issued by Ex. Engg. ReW for construction of plastic waste management unit at Dhranga. 2. Land falling under Khasra no. 537 in village Bhalra has been identified for establishment of Plastic Waste Mgmt. and will be handed over to the R&D department.	
		No facility for effective disposal of plastic waste like polythene bags, sheets etc. is available in District Doda.	Seggregated Plastic waste in form of polythene bags, wrappers etc. to be auctioned.	EO MC Bhaderwah BDO Bhaderwah	01.01.2025	1) Local Suppliers are being identified to whom the seggregated polythene bags, wrappers etc. may be auctioned. 2) Rag pickers have been identified for collection of plastic waste from households. 3) Trainings are being provided on monthly basis to rag pickers.	
2	Construction & Demolition waste	Construction & demolition waste lying scattered at different places.	Establishment of site for storage of construction and demolition waste to be done.	EO MC Bhaderwah	01.02.2025	1) Requirement of suitable land has been worked out. 2) Suitable State land bearing khasra no. 547 has been identified jointly with revenue deptt. 3) Above identified land will be handed over to Municipality after completion of all codal formalities.	


P. CA
Naib Tehsildar
Executive Magistrate 1st Class
CARA to DC Doda

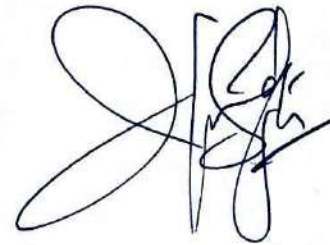
ACTION PLAN FOR MISCELLANEOUS ACTIVITIES (ENFORCEMENT & AWARENESS CREATION) ON WASTE MANAGEMENT IN BHADERWAH

S.NO	Check Point	Problems Identified	Actions to be taken	Responsible Department/ Officer	Target Date of Completion	Current Status (As on 15.11.2024)	Remarks
1	Implementation of Enforcement Mechanisms	Lack of monitoring system to check adherence of Door to Door Collection of waste	Daily monitoring of waste collection to be done and Geo-Tagged photographs to be shared on daily basis.	EO MC Bhaderwah BDO Bhaderwah	Implemented	1. Daily monitoring has been introduced by ensuring Geo-tagged photographs of all covered areas on daily basis followed by daily audit. 2. Special whatsapp group of all concerned personnel created for sharing Geo-tagged photographs.	Done
		No effective review by District administration	1) Review by a dedicated committee to be introduced. 2) Monthly review by Deputy Commissioner Doda to be done	ADC Bhaderwah DC Doda	Implemented	1. Special committee headed by PO ICDS constituted for gap analysis and initiation of corrective measures accordingly. 2. Monthly review by Deputy Commissioner Doda also introduced.	Done
		Lack of enforcement mechanisms to deter people from dumping garbage in open / water bodies.	CCTV's to be installed at important places like Old Bus Stand, Punjeha Nallah Near Jama Masjid, Seri Bazaar, Slaughter Houses & MRF etc. for identifying violators.	EO MC Bhaderwah	30.05.2025	1) CCTV's have been installed at Punejha Nallah, Old Bus Stand, MRF Dranga and Seri Bazaar. 2) CCTV at slaughter house will be installed after establishment of ETP facility.	
			100% viewing of CCTV footage to be done on daily basis and notices/challans will be issued against the violators.	EO MC BDO	Implemented	100% viewing of CCTV footage is being done on daily basis and notices/challans will be issued against the violators.	Done
			Special cross-functional teams to be constituted for effective enforcement of J&K Non Biodegradable (Management handling and disposal) Act 2007.	Tehsildar SHO DO JKPC	Implemented	Special cross-functional teams have been constituted for effective enforcement of J&K Non Biodegradable (Management handling and disposal) Act 2007.	Done
			Routine challans and fines to be introduced.		Implemented	Fine amounting to Rs. 25000 has been realized from other violators from may to till date.	

PUA
 Executive Magistrate 1st Class
 CARA (DC Doda)

2	Awareness creation	Low awareness of public	For creation of the awareness in general, awareness messages to be disseminated through LED Digital displays to be installed within municipality. Additionally signages / Hoardings to be installed on embankments as well as within town.	EO MC	01.03.2025	Request for grant of administrative approval has been placed along with other items.	
			Regular announcements to be made on loud speakers by administration	EO MC	Implemented	Speakers mounted on vehicles being used for making regular announcements.	Done
		No frequent programs to increase involvement of general public regarding waste management	Public awareness to be created / improved through Information, Education & Communication (IEC) activities on frequent basis.	EO MC	Implemented	IEC activities have been planned on periodic basis wherein students, common public etc. have also been involved.	Done
			Special public awareness drives regarding cleaning, waste generation and disposal to be planned on frequent basis.	BDO Tehsildar SHO bhaderwah		Implemented	Programs on motivating people like Self Help Groups etc. for waste management undertaken. 1. Special programs were initiated during Swachta Pakhwada for cleaning of Neeru river as well as adjoining areas. 2. Periodic cleaning of Neeru river introduced.


 Executive Magistrate 1st Class
 CARA to DC Doda



ANNEXURE - V



Commission
relaying of

30

Union Territory of Jammu & Kashmir

OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
COMMISSIONER/DISTRICT MAGISTRATE, DODA

E.mail: deputycommissionerdoda@gmail.com

Tele No. 1996-233230

The Commissioner/Secretary to Govt.,
Housing & Urban Development Department,
Civil Secretariat, J&K

No. 2060-64/A12A

Date: 25-09-2024

Sub: - O.A No. 178/2024 titled "Increasing Pollution badly affecting water bodies in Bhaderwah" listed before Hon'ble National Green Tribunal.

Madam,

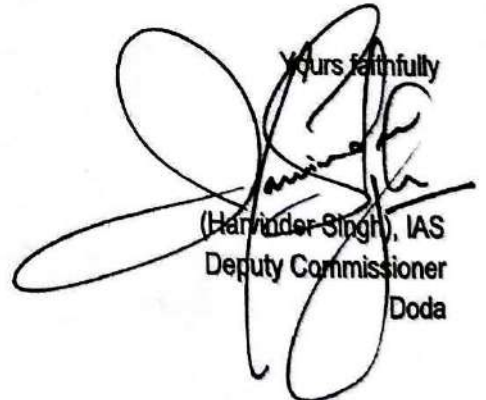
Kindly refer to the subject cited above. In this context, it is submitted that a detailed field assessment has been conducted jointly with representative of Housing & Urban Development and accordingly, actionable points/ measures to be taken are submitted as under: -

Long Term Measures:				
S.No	Action to be taken	Approx. Cost	Estd. completion Time	Remarks
1	To ensure proper treatment & disposal of 1.68 MLD of sewerage and septage generated by Citizens of MC Bhaderwah which is draining into Neel Ganga (Neeru) river directly or indirectly: - a) Procurement of 1 Cesspool tanker of 3 KLD Capacity b) Development of 5.68 KM for Interception & Diversion network for collection sewerage and septage generated. c) For proper treatment and disposal of generated sewerage and septage 5 KLD FSTP & 1.5 MLD STP to be established.	4.68 Crores	2 years	
2	Bio-Effluent treatment plant of 25KLD at Slaughter house Bhaderwah to prevent discharge into nearby water bodies.	17.12 Lakhs	1 Year	
3	Effluent Treatment plant of 20KLD established at Sub-Divisional Hospital Bhaderwah to be made functional.	50 Lakhs	06 Months	Already taken up with Health Deptt.

[Signature]
Naib Tehsildar
Executive Magistrate 1st Class
CARATO DC DODA


4	Upgradation of composting unit at MRF facility Dranga	23 Lakhs	1 Year	
5	Remediation of 10,000 MT legacy waste by way of Bio mining as per norms advised by CPCB.	-	06 Months	Work order Issued to We-Vois Lab Pvt. Ltd.
Short Term Measures				
6	Installation of Grid channel to prevent discharge of solid waste into water bodies through drains	80K	02 Months	EO MC to utilize own resources
7	Chain Link fencing (Total length 6Km) along the bank on all the hotspots within municipal limits to prevent open dumping of waste into water bodies.	3.65 Crores	06 Months	
8	Installation of Digital Displays /Signages/Hoardings etc. within municipality	10 Lakhs	03 Months	
9	Installation of CCTV's at prominent / vulnerable points within municipality	2 lakhs	03 Months	
10	Procurement of Sucker machine for cleaning of Septic tanks	15 Lakhs	02 Months	
Total funds required =		9 Crores (approx.)		

In view of the above, it is humbly requested that the requisite funds be released so that the work on aforementioned action plan may be started and accordingly requisite reply in compliance to the directions passed by the Hon'ble Tribunal can be prepared and filed to avoid adverse orders.

Yours faithfully

 (Harvinder Singh), IAS
 Deputy Commissioner
 Doda

Copy to the:-

1. Divisional Commissioner, Jammu for favour of information.
2. Chairman Jammu & Kashmir Pollution Control Committee (J&KPCC) for favour of information.
3. Chief Engineer, UEED
4. Member Secretary, J&KPCC for kind information.

R.A.

 Nand Tehsildar
 Executive Magistrate 1st Class
 CARA BODC Doda



Union Territory of Jammu & Kashmir
**OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
 COMMISSIONER/DISTRICT MAGISTRATE, DODA**

E.mail: deputycommissionerdoda@gmail.com

Tele No. 1996-233230

The Commissioner/ Secretary to Govt.
 Health & Medical Education
 Civil Secretariat, Jammu.

Commissioner
 for release

No. 2016-19/ARA

Date: 31-08-2024

Sub: - Non-functional STP installed at SDH Baderwah and requirement of funds.
 Ref: - Letter no. CMOD/P&S/Miscell./2024-25/402-05 dated 31.08.2024.
 Sir,

Kindly refer to the subject cited above. In this context, it is submitted that the STP in question is one of the severe issues wherein a time-bound action plan has been sought by the Hon'ble National Tribunal in O.A no. 178/2024 titled Increasing Pollution badly affecting water bodies in Baderwah. It is pertinent to mention that on the last date of hearing i.e 21-08-2024, the Hon'ble National Green Tribunal has taken serious view of the inaction regarding submission of time bound action plan for sewage treatment in Municipal Committee Baderwah / SDH Baderwah and was adamant on initiating contempt proceedings. However, upon personal request by the undersigned, one last and final opportunity of Eight weeks has been granted to submit detailed time bound action plan, failing which the Hon'ble Tribunal may go ahead with initiating contempt proceedings against all stakeholders.

In this regard, pursuant to the aforementioned directions passed by the Hon'ble Tribunal, Executive Engineer, Mechanical & Hospital Division, Doda has submitted Revival Estimate, which has been already forwarded by the Chief Medical Officer, Doda vide letter dated 31.08.2024. (Copy of letter enclosed)

In view of above, it is requested that requisite funds to the tune of RS. 19.5 lacs be released in favour of the Chief Medical Officer, Doda so that the STP can be made functional and accordingly compliance report can be filed before the Hon'ble National Green Tribunal within stipulated time to avoid adverse orders.

Yours faithfully

Encl: 09 Lvs.

(Harinder Singh), IAS
 Deputy Commissioner
 Doda

Copy to the:-

1. Divisional Commissioner Jammu for favour of information.
2. Chairman Jammu & Kashmir Pollution Control Board J&K Pollution (J&KPCC) for favour of information.
3. Chief Medical Officer, Doda for information.

PLA
 Naib Tehsildar
 Executive Magistrate-1st Class
 CARA to DC, Doda

Union Territory of Jammu & Kashmir
OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
COMMISSIONER/DISTRICT MAGISTRATE, DODA

E.mail: deputycommissionerdoda@gmail.com

Tele No. 1996-233230

The Director Health Services
Jammu.

No 2020-22/ARA

Date: 31-08-2024

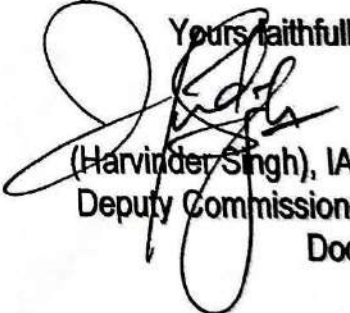
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In this regard, pursuant to the aforementioned directions passed by the Hon'ble Tribunal, Executive Engineer, Mechanical & Hospital Division, Doda has submitted Revival Estimate, which has already been forwarded by the Chief Medical Officer, Doda vide letter dated 31.08.2024. (Copy of letter enclosed)

In view of above, it is requested that the matter may be treated as **Most Urgent** and taken up with the concerned authorities at the earliest for release of requisite funds so that the STP can be made functional and compliance report can be filed before the Hon'ble National Green Tribunal within stipulated time to avoid adverse orders.


Yours faithfully


(Harvinder Singh), IAS
Deputy Commissioner
Doda

Encl: 09/lvs.

Copy to the:-

1. Chairman Jammu & Kashmir Pollution Control Board J&K Pollution (J&KPCC) for favour of information.
2. Chief Medical Officer, Doda for information.


Executive Magistrate 1st Class
CARA to DC Doda



Union Territory of Jammu & Kashmir
**OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
 COMMISSIONER/DISTRICT MAGISTRATE, DODA**

Email: deputycommissionerdoda@gmail.com

Tele No. 1994-233230

The Director
 Urban Local Bodies
 Jammu.

No. 2023/ARA

Date: 31-08-2024

Sub: - Request for providing funds for installation of ETP at Modern Slaughter House
 Bhaderwah amounting to Rs. 50 lacs.

Ref: - Letter no. MC/B/24/602-05 dated 27.08.2024.

Madam,

Kindly refer to the subject cited above. In this context, it is submitted that the ETP in question is one of the severe issues wherein a time-bound action plan has been sought by the Hon'ble National Tribunal in O.A no. 178/2024 titled Increasing Pollution badly affecting water bodies in Bhaderwah. It is pertinent to mention that on the last date of hearing i.e 21-08-2024, the Hon'ble National Green Tribunal has taken serious view of the inaction regarding submission of time bound action plan for treatment of waste in Municipal Committee Bhaderwah and was adamant on initiating contempt proceedings. However, upon personal request by the undersigned, one last and final opportunity of Eight weeks has been granted to submit detailed time bound action plan, failing which the Hon'ble Tribunal may go ahead with initiating contempt proceedings against all stakeholders.

In this regard, Executive Officer, Municipal Committee Bhaderwah vide aforementioned letter has already placed an request before you to release funds to the tune of Rs. 50 lacs to the Municipal Committee, Bhaderwah for installation of the ETP at Modern Slaughter House. (Copy of letter dated 27.08.2024 enclosed)

In view of above, it is requested that the matter may be treated as Most Urgent and taken up with the concerned authorities at the earliest for release of requisite funds so that the ETP can be installed and compliance report can be filed before the Hon'ble National Green Tribunal within stipulated time to avoid adverse orders.

Yours faithfully

(Harvinder Singh), IAS
 Deputy Commissioner
 Doda

Encl: 01/1ns

Copy to the:-

PA
 KA
 Executive Magistrate 1st Class
 CARA to DC Doda

OFFICE OF THE MUNICIPAL COMMITTEE BHADARWAH

To

The Manager,
Jammu and Kashmir, Bank Ltd.
Branch Bhadarwah.

No:- MC/B/24/ 750

Dated: 07.10.2024

Dear Sir,

On the authority of this letter, kindly debit **Rs. 11,55,000/=** (Rupees Eleven Lacs & Fifty five Thousand Only) to my official Account No. 0030040500022352 and credit the same in favour of below mentioned account on account of Levyng of Environmental Compensation against Executive Officer, Municipal Committee, Bhaderwah as per detail below:-

S.No.	Name	Account No.	Amount to be paid	Bank
1	Member Secretary JKPCB Environmental Compensation	0023040510000001	Rs. 11,55,000.00	J&K Bank
--	--	G.Total	Rs. 11,55,000/=	--

Yours faithfully,

Pay & Account Officer
Accounts Officer
Municipal Committee,
Municipal Committee
Bhadarwah

PCA
Naib Tehsildar
Executive Magistrate 1st Class
(ARA to DC Doda)

507-88 J
Director U&D

**Government of Jammu & Kashmir
Directorate of Urban Local Bodies Jammu**

(Rail Head Complex, Near Chief Architect Office, Jammu)

(Ph/Fax: 0191-2467857)

(ddpulbjammu1@gmail.com)

(Mail ID: dlbjammu@gmail.com)

(Website: www.ulbjammu.org)

Sub:- 1. Withdrawal/Release of funds under Capex as per the directions of Honb'le NGT.

Ref:-1 Release Order Nos.: 19/Capex/ Transfer / BCAUDD9/CtrlOfficerBca-BE/ 2023- 2024/12/ 314 dated 01/12/2023 Issued through BEAMS by Director Finance, Housing and Urban Development Department J&K, Civil Secretariat Jammu /Srinagar

2. Release letter No. HUD-PLANO-0CAPEX/26/2023-01/7202204 dated 01-12-2023.

3. Administrative Department's letter No. HUD-PLAN0CAPAX /26/2023-01 (7202204) dated 04.10.2024

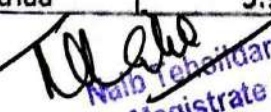
Order No. 64 -DULBJ of 2024

Dated: - 08 .10.2024

Sanction is hereby accorded to the Withdrawal of funds to the tune of **Rs. 507.88 lacs (Rupees Five Crore Seven lacs and Eighty Eight thousand only)** from P&AOs, of various Municipal Council's /Committee's out of funds released vide this office Order No. 05 DULBJ of 2024 dated 05.02.2024 as per the breakup given below:-

(Rs. In lakh)

S. No	Name of ULBs	Leachate Treatment plant for all Compost Unit	Construction and Demolition Waste Plant	Wet Waste Shredder	Trommels	Total funds Withdrawal
1	Akhnoor	6.00	12.00	5.80	0.00	23.80
2	Jourian	5.95	11.90	5.71	0.00	23.56
3	Khour	5.95	11.90	5.71	0.00	23.56
4	Samba	5.95	11.90	5.71	20.00	43.56
5	Vijaypur	5.95	11.90	5.71	0.00	23.56
6	Bari-Brahamana	5.95	11.90	5.71	0.00	23.56
7	Rajouri	5.95	11.90	5.71	0.00	23.56
8	Nowshera	5.95	11.90	5.71	0.00	23.56
9	Sunderbani	5.95	11.90	5.71	0.00	23.56
10	Kalakote	5.95	11.90	5.71	0.00	23.56
11	Surankote	5.95	11.90	5.71	0.00	23.56
12	Kathua	5.95	11.90	5.71	20.00	43.56

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13	Billawar	5.95	11.90	5.71	0.00	23.56
14	Ramban	5.95	11.90	5.71	0.00	23.56
15	Batote	5.95	11.90	5.71	0.00	23.56
16	Udhampur	5.95	11.90	5.71	20.00	43.56
17	Ramnagar	5.95	11.90	5.71	0.00	23.56
18	Doda	5.95	11.90	5.71	0.00	23.56
19	Bhaderwah	5.95	11.90	5.71	0.00	23.56
	Total	113.10	226.20	108.58	60.00	507.88

Sanction is also hereby accorded for further release of funds to the tune of **Rs. 507.88 lacs (Rupees Five Crore Seven lacs and Eighty Eight thousand only)** in favour **P&AO/ Executive Officer Municipal Committee Bhaderwah** for further depositing the same into MH-8443- Civil Deposit for utilization of the same on the approved Components/Works by the Administrative Department vide communication referred to above as indicated below:-

S.No	Name of the work	Estimated cost (Rs. in lacs)	Funds Released (Rs. in lacs)	Estimated completion period
1.	To ensure proper treatment & disposal of 1.68 MLD of sewerage and septage generated by Citizens of MC Bhaderwah which is draining into Neel Ganga (Neeru) river directly or indirectly. a. Procurement of 1 Cesspool tanker of 3 KLD Capacity. b. Development of 5.68 KM for Interception sewerage and septage generated. c. For proper treatment and disposal of generated sewerage and septage 5 MLD FSTP & 1.5 MLD STP.	468.00	507.88	02 Years

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2.	Bio- Effluent treatment plant of 25 KLD at Slaughter house Bhaderwah prevent discharge into nearby water bodies.	17.12		
3.	Up-gradation of compositing unit at MRF facility Dranga.	23.00		
4.	Chain link fencing (total length 6 KM) along the bank on all the hotspots within Municipal Limits to prevent open dumping of waste into water bodies.	365.00		
5.	Installation of digital displays/ signage's /Hoardings etc within Municipality	10.00		
6.	Installation of CCTVs at prominent/vulnerable points within Municipality	2.00		
7.	Procurement of sucker Machine for cleaning of Septic Tanks.	15.00		
		933.00	507.88	

P&AOs concerned shall deposit the funds withdrawan into the official **A/C No. 0030040100001584 JK-Bank Main Branch Bhaderwah IFSC Code JAKA0BHADAR** being operated by Executive Officer Municipal Committee Bhaderwah as communicated vide letter No. MC/B/24/751 dated **08.10.2024.**

The Utilization of these funds shall be subject to the following conditions:

1. That these funds shall be utilized only to meet out the compensation levied by Hon'ble NGT in OA No. **606/2018** against the approved activities conveyed vide communication No. HUD- PLANOCAPEX/26/2023-01(7202204), dated 22.11.2023.
2. Funds shall be utilized after fulfilment of all the required codal formalities as provided in the rules and GFR-2017.

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3. That expenditure shall be made strictly in accordance to the classification under which the funds have been authorized by the Finance Department and on the approved items only.
4. No omissions / commissions or diversions shall be made under any pretext unless specifically and separately authorized.
5. The ban on engagement of casual workers, need based workers, daily wagers etc. shall continue to be in force.
6. All the procurements of Goods and Services shall be made through GeM portal in terms of relevant provisions of GFR 2017, Manual for Procurement of Goods 2022 and Manual for Procurement of Consultancy and other Services 2022.
7. The process of e-tendering, wherever required as per GFR shall be initiated immediately for the year 2023-24.
8. The DDO shall ensure the timely submission of UC's to the concerned quarters within the stipulated time.
9. All the controlling officers/ DDOs shall conduct periodic reconciliation of drawls with the Treasury and the office of the Accountant General (A&E) J&K to ensure correct reflection of income and expenditure in the Finance and other accounts.
10. All photographic evidences of execution of works be maintained i.e. before execution, during execution and after execution.
11. P&AO, MC concerned & Executive Officer MC concerned must ensure that the payment of the said claim has not been made earlier from any other scheme to avoid double payment.
12. All taxes applicable shall be deducted as per the relevant Govt. instructions issued from time to time.
13. The Budget control register in respect of aforementioned works shall be maintained by the P&AO, MC concerned while releasing the funds to the Executive Engineer PW(R&B) Division concerned.
14. Controlling Officers / DDOs shall strictly inspect and supervise the expenditure with reference to the authorized Appropriation Act 2023 and all the standing rules and regulations.
15. All the sanctions/approvals and clearances shall be in place before drawal of money from the treasury.

The expenditure on this account shall be debited to:-

Activity	19100274 Work under Local Bodies/Corporation, Sector,
78	Infrastructure Sector.
1902	Director Local Bodies Jammu.
19	Housing & Urban Dev. Department.
4217	Capital Outlay on Urban Development.
03	Integrated Dev. of Small and Medium, Towns.
800	Other expenditure.




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2035General
Local Bodies Institution/Infrastructure Up gradation Scheme.Mande Sain
8/10/24

Director

Urban Local Bodies

Jammu

Dated:- 8/10/2024

No:-DULBJ/P&S/2024-25/3907-12
Copy to the:

1. Principal Accountant General, J&K .
2. Commissioner Secretary to Govt., Housing & Urban Development Deptt, J&K, Civil Secretariat, Jammu/Srinagar for favour of information.
3. District Development Commissioner Doda for information and necessary action please.
4. Accounts Officer, Directorate of Urban Local Bodies, Jammu for information and necessary action.
5. Executive Officer/P&AOs Municipal Council/Committee _____(Concerned) for information and necessary action.
6. Office order file.

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GOVERNMENT OF J. & K. OF JAMMU & KASHMIR
OFFICE OF THE CHIEF EXECUTIVE OFFICER,
BHADARWAH DEVELOPMENT AUTHORITY
BHADARWAH, DISTRICT DODA



Subject: - Accord of Administrative Approval under revenue head.

ORDER No 04 BDA of 2024-25

Dated:- 10-10-2024.

Administrative Approval is hereby accorded amounting to Rs.34.86 Lakhs (Rupees Thirty four lacs and eighty six thousand only) for the execution of work against the estimate submitted under Revenue head as per detail of work given hereunder:-

S.No.	Block/ Area	Name of the work
01	Bhadarwah	Supply installation, testing and commissioning of 20 KL per day sewage treatment plant for Tourist facilitation centre at Teligarh Resort Bhadarwah.

The Accord of Administrative Approval is subject to the fulfilment of following conditions:-

1. The expenditure on the work should not exceed administratively approved cost.
2. The work must be completed as per approved Design/Estimate /technical sanction.
3. The Execution /implementation of the work /scheme are carried out after observing all codal formalities /procedures as required under rules /guidelines /directions issued by UT Government from time to time.
4. No liability whatsoever shall be created beyond administratively approved cost.
5. The rates incorporated in the estimate other than SSR 2022 should be properly analyzed by Executive Engineer R&B Division Bhadarwah before allotment and that the allotment shall be made accordingly.
6. The work is for the benefit of the community and not for the personal nature.
7. Executive Agency shall ensure that the work is executed as per the estimated Engineering standards and in technically efficient manner.

No:- CEO/BDA/2024-25/ 229-31

Dated:- 10-10-2024.

Bal Krishan (JKAS),
Chief Executive Officer,
Bhadarwah Dev. Authority,
Bhadarwah

Copy to the:-

1. Commissioner Secretary to the Government, Tourism Department, Civil Secretariat Jammu/ Srinagar for favour of kind information please.
2. Executive Engineer, R&B Division Bhadarwah, for information and necessary action.
3. Accounts Officer, BDA for information.

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Government of Jammu & Kashmir (UT)
Department of Rural Development Department & Panchayati Raj
OFFICE OF THE EXECUTIVE ENGINEER RURAL ENGINEERING WING, DODA
 Zila Gramin Vikas Bhawan, Near Sports Stadium Doda (e-mail ID: xenrewdoda1@gmail.com)

NOTICE INVITING TENDER

e-NIT No 64 of RI-W Doda 2024-25 Dated 29.10.2024

For and on behalf of the **Lieutenant Governor, Union Territory of J&K**, e-tenders are invited on **Percentage rate basis** from approved and eligible Contractors registered with J&K U.T Govt, CPWD Railway and other U.T/Central Government for the following works under Head **SBM-G** for the year 2024-25.

S. No	Name of Work	Estimated Cost (In Lacs)	Cost of document (In Rs)	Earnest money (In)	Time Allowed for completion	Time and date of opening of tender	Class of Contractor	Position of Funds
1	2	4	5	6	7	8	9	10
01	Community compost Pit Mounda Ward no 7 Pyt Saringal Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
02	Community compost Pit Village Nalthi Pyt Nalthi Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
03	Community compost Pit Village Sungli Pyt Sungli Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
04	Community compost Pit Village Chinote Pyt Chinote Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
05	Community compost Pit Village Chinote Pyt Chinote Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
06	Community compost Pit Village Mathola Pyt Chinote Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
07	Community compost Pit Village Tapri Pyt Chinote Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
08	Community compost Pit Village Kansar Pyt D-Kansar Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
09	Community compost Pit Village Sunote Pyt Thuba Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
10	Community compost Pit Village Sharora Pyt Sangoie Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
11	Community compost Pit Main Village Gutassa Pyt Gutassa Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
12	Community compost Pit Village Hanga Pyt Hanga Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
13	Community compost Pit Village Noorie Pyt Hanga Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
14	Community compost Pit Village Thambli Pyt Hanga Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
15	Community compost Pit Village Malsoo Pyt Sarna Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
16	Community compost Pit Village Bhoru Pyt Jalga Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available

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17	Community compost Pit Village Kursari Pyt kursari Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
18	Community compost Pit Village Ghar NLO Nazir Ahmed Pyt Sungli Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
19	Community compost Pit Village Puneja Pyt Sungli Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
20	Community compost Pit Village Upper Puneja Pyt Sungli Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
21	Community compost Pit at Village Gutassa Near School Pyt Gutassa Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
22	Community compost Pit at Lower Bheja Pyt Bheja Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
23	Community compost Pit at Haddal Pyt Buttla Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
24	Community compost Pit at Village Bhadrote Pyt Sartingal Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
25	Community compost Pit At Village Manthala Pyt Manthala Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
26	Community compost Pit at Village Dalain Pyt Manthala Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
27	Community compost Pit at Village Bhatoli Pyt Chakka Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
28	Community compost Pit at Upper Dandi Pyt Udrana B Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
29	Community compost Pit at Village Lagsroo Pyt Gatha Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
30	Community compost Pit at Village Dhara Panchatat Sarna Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
31	Community compost Pit at Village Kapra Pyt Kursari Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
32	Community compost Pit at Village Sangoie Pyt Sangoie Block Bhaderwah (SBM-G)	0.436	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
33	Community Soakage Pit at Thanalla Ward 4 Mohalla Takiya Pyt Thanalla Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
34	Community Soakage Pit at Thanalla Ward 3 Paine Pyt Thanalla Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
35	Community Soakage Pit at Thanalla Ward 2 Hamdan Mohalla Pyt Thanalla Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
36	Community Soakage Pit at Upper Bheja Pyt Bheja Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
37	Community Soakage Pit at Upper Bheja Pyt Bheja Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
38	Community Soakage Pit at Bhadrote Pyt Sartingal Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
39	Community Soakage Pit at Puneja Pyt Sungli Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
40	Community Soakage Pit at Chinote Pyt Chinote Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available

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41	Community Soakage Pit at Mathola Pyt Chinote Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
42	Community Soakage Pit at Tipri Pyt Chinote Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
43	Community Soakage Pit at Village Bhoru Pyt Jalga Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
44	Community Soakage Pit at Village Trabbi Pyt Jalga Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
45	Community Soakage Pit at Village Jalga Pyt Jalga Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
46	Community Soakage Pit at Traindka Mohalla Gutassa Pyt Gutassa Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
47	Community Soakage Pit at Village Dradhu Pyt Dradhu Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
48	Community Soakage Pit at Village Dugga Pyt Dugga Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
49	Community Soakage Pit at Village Naska Dugga Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
50	Community Soakage Pit at Village Rehi Pyt Dugga Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
51	Community Soakage Pit at Village Kondhra Pyt Misrata Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
52	Community Soakage Pit at Village Balote Pyt Misrata Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
53	Community Soakage pit at village Bhalra Pyt Misrata Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
54	Community Soakage Pit at Village Thambli Pyt Hanga Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
55	Community Soakage Pit at Village Noori Pyt Hanga Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
56	Community Soakage Pit at Village Nalthi Pyt Nalthi Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
57	Community Soakage Pit at Kholra Pyt Nalthi Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
58	Community Soakage pit at Sarolbagh Pyt Udrana A Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
59	Community Soakage pit at Village Dandi Pyt Udrana B Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
60	Community Soakage pit at Village Lagsroo Pyt Gatha Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
61	Community Soakage pit at Village Dhamunda Pyt Manthala Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
62	Community Soakage pit at Village Dalian Pyt Manthala Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
63	Community Soakage pit at Village Kansar Pyt Dandi Kansar Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available
64	Community Soakage pit at Village Dandi Pyt Dandi Kansar Block Bhaderwah (SBM-G)	0.291	600	2% of adv. Cost	30 days	(1000 Hrs) on or after 12-11-2024	A,B,C,D	Funds partially available

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The NIT consisting of qualifying information, eligibility criteria, specifications, bill of quantities (B.O.Q), set of terms and conditions of contract and other details can be seen/downloaded from the departmental website www.jktenders.gov.in as per schedule of dates given below

1	Date of Issue of Tender Notice	<u>29.10.2024</u>
2	Period of downloading of bidding Documents	<u>From 29.10.2024 to 11.11.2024 upto 1800 Hrs</u>
3	Bid submission <u>Start Date</u>	<u>29.10.2024</u>
4	Bid Submission <u>End Date</u>	<u>11.11.2024 upto 1800 Hrs</u>
5	Date & time of opening of Technical Bids (Online) in case of holiday, the bid shall be opened on next day	<u>12.11.2024 at or after 1000 Hrs in the Office of the Executive Engineer REW Doda</u>
6	Date & time of opening of Financial Bids (Online) (Of only successful technical bidders)	To be notified after technical bid evaluation is completed

All the works upto 3.00 Lacs are restricted at Panchayat Level as per Government Order No: 238-F of 2021. Dated: 07-09-2021. Only the eligible Contractor's of respective Panchayat shall take part in the tendering process. In the event of inadequate response to a tender, participation from adjoining Panchayats will be permitted. Bidder must upload a certificate from concerned BDO/Tehsildar regarding residence proof that he/she is residing/adjoining in the respective Panchayat.

NOTE:- Bidder should not be member of Public Representative Institution i.e., (PRD)

The successful bidder L1 shall have to deposit an additional performance security in the Shape of CDR/FDR/BG before award of contract in case the bid of the successful bidder is found to be unbalanced and the following scale shall apply thereto.

S. No	Percentage of Unbalance bid viz. advertised cost	Additional Performance Security to be deposited on quoted bid by L1
1	Upto and including 15% below	Nil
2	< 15% upto and including 20% below	5% of quoted bid by L1
3	< 20% upto and including 25% below	10% of quoted bid by L1
4	< 25% upto and including 30% below	15% of quoted bid by L1
5	< 30% below	20% of quoted bid by L1

- Bids must be accompanied with cost of tender document in shape of treasury Challan/ Receipt (Under Major Head 0515 and Minor Head 800 of Panchayati Raj, Favouring Executive Engineer REW Doda) (Tender Inviting Authority). (eNIT no. and Name of work/serial to be mentioned on the Treasury Challan/Receipt). Refer Govt. order No. O.M No A/24 (2017)-651 Dt 07-06-2018 (The Date of Treasury Challan and CDR should be between the date of Start of Bid and Bid Submission end Date) and EMD (2% of advertised cost) in the shape of CDR/FDR pledged Executive Engineer REW Doda.
- All the Bidders must submit Earnest Money/Bid Security (EMD @ 2% of Advertised cost) in the shape of CDR/FDR. Non submission of Earnest money deposit shall render the bidder as non responsive.
- The Earnest Money Deposit (EMD@2% of Advertised Cost) in the shape of CDR/FDR of the successful Bidder shall be released after completion of the work
- In case of contractor caused delay in the execution of work due to reasons within his control penalty clause will be applied as per norms.
- If the contractor gets more than one work allotted in his name, he has to execute all the works simultaneously.
- BDO,s /AEE,s/AE,s shall monitor the progress/performance of the contractor. They shall intimate the Executive Engineer in case any action is to be taken against the contractor.
- The work done claims shall be forwarded to ACD/ACP/BDO for payment after recording test check by EE/AEE/AE. Any delay in payments shall not be the responsibility of the Engineering Wing.
- The date and time of opening of Bid shall be notified on Web Site www.jktenders.gov.in and conveyed to the bidders automatically through email message on their email address. The bids of responsive bidders shall be opened online on same web site on the office of Executive Engineer REW Doda.
- The bids for the work shall remain valid for a period of 120 days from the date of Opening of Technical bids.
- The Earnest Money/Performance Security shall be forfeited if:
 - any bidder withdraws his bid/tender during the period of bid validity or makes any modification in the terms and conditions of the bid.
 - Failure of Successful bidder to furnish the required performance security within specified time period before issue of allotment.
 - Successful Bidder fails to execute the agreement within 07 days after fixation of contract, if made.
 - if at any stage of work, the Bidder backs up from the contract, again the performance security /EMD as well as work done claim

P.A. Talwar
 Tehsildar
 Executive Magistrate 1st Class
 CARA to AC Doda

will be forfeited.

11. Instruction to bidders regarding e-tendering process.

- Bidders are advised to download bid submission manual from the "Downloads" option as well as from "Bidders manual Kit" on website www.jktenders.gov.in to acquaint bid submission process.
- To participate in bidding process, bidders must get 'Digital Signature Certificate (DSC)' as per Information Technology Act-2000. Bidders can get Digital Certificate from any approved vendors.
- The bidders must submit their bids online in electronic format with digital signature. No financial bid will be accepted in physical form.
- Bids will be opened online as per time schedule mentioned in Para-1.
- Bidders must ensure to upload scanned copy of all necessary documents with bid and no documents in terms of hard copies shall be entertained.**
- Furnishing of hard copies of bids immediately after submission of e-tenders is dispensed with the same should be obtained only from the bidder who is declared as L-1 after opening of financial bids.

Note: - Scan all the documents on 100 dpi with black and white option.

- The department will not be responsible for delay in online submission due to any reasons.
- Scanned copy of Cost of Tender Document in the shape of Treasury Challan/Receipt in favour of Executive Engineer REW Doda (The Date of Treasury Challan should be between the Date of Start of Bid and bid submission end date) and EMD in the Shape of CDR/FDR Pledge to Executive Engineer REW Doda must be uploaded with the documents of the bid.** The Original Treasury Challan (Cost of Tender Document), EMD and other relevant bid documents shall be obtained from the lowest bidder before the fixation of the Contract.
- Bidders are advised not to make any change in BOQ (Bill of Quantities) contents. In no case they should attempt to create similar BOQ manually.
- Price escalation and taxes:** the %age quoted by the bidder entirely in **Indian Rupees**, shall be deemed to include price escalation and all taxes up to completion of the work. Deduction on account of taxes shall be made from the bills of the contractor on gross amount of the bill as per the rates prevailing at the time of recovery.
- Bidders are advised to use "My Documents" area in their user on REW e-tendering portal to store such documents as are required.
- Qualification of Bidder.**

14.1 All Bidders shall upload the following information and documents along with qualifying Criteria/qualification information with the bids.

- All Bidders shall upload Treasury Challan (Cost of tender document) and Earnest Money/Bid Security. Treasury Challan/ Receipt (**Under Major Head 0515 and Minor Head 800 of Panchavati Raj, Favouring Executive Engineer REW Doda**) (Tender Inviting Authority), (eNIT no. and Name of work/serial to be mentioned on the Treasury Challan/Receipt). Refer Govt. order No. O.M No A/24 (2017)-651 Dt 07-06-2018 (**The Date of Treasury Challan and CDR should be between the date of Start of Bid and Bid Submission end Date**) and **EMD (2% of advertised cost) in the shape of CDR/FDR pledged Executive Engineer REW Doda.**
 - All Bidders shall upload Valid Registration Card with renewal side (Latest) i.e. 2024-25, Valid GSTIN registration & Valid PAN Card.
 - Scanned copy of GSTIN registration and most recent clearance certificate FORM GSTR-3B, GST from the previous quarter or month, whichever is applicable to issuance of NIT.
 - All Bidders must upload an Affidavit stating that the Documents uploaded during tendering process are not tempered, fabricated, and I have not been blacklisted from any department.
- His/Her own responsibility and risk should visit and examine the site of work and its surroundings before submission of bid.
 - All the documents relating to the bid shall be in English Language.
 - All constructions materials shall be supplied by the contractor at this own cost as per the prescribed specifications.
 - Bidder must ensure to upload scanned copies of all necessary documents including tender documents fee in terms of soft copies with technical bid and no documents in terms of Hard copies shall be entertained, However, in case of any clarification the bidders shall have to produce original documents in support of soft copies if need arises.

22. General Conditions of Contract: -

- The date of start of the work shall be reckoned within 7 days from the date of issuance of LOI /Contract allotment.
- Penalty for delay in completion:** in case of delay in completion of work beyond stipulated period of completion, penalty up to maximum of 10% of the contract shall be imposed.
- Time Extension:** Suitable time extension shall be granted in case of increase in scope of work and in the event of delay beyond control of contractor to be determined by the department.
- Advance Payment:** No mobilization advance/ equipment advance shall be paid unless otherwise specified in the SBD.
- Secured Advance:** No Secured advance is admissible unless otherwise specified.
- Scheduled Payments:** The payment schedule shall be fixed after award of contract in favor of successful bidder, based on availability of funds and value of work executed, shall be determined by the Engineer.
- Amendment of Bidding Document:** Before the deadline for submission of bids the employer may modify the bidding document by issuing addendum.
- The Tender receiving authority reserves the right to accept or reject any tender or all tenders without assigning any reason thereof.
- Restoration of works:** on completion of contract the contractor shall be responsible to remove all un-used material and restore all work in its original position at his own cost.
- Traffic Regulation:** the contractor is bound to adhere to traffic regulation as in applicable from time to time and ensure

P.A. [Signature]
 Naib Tehsildar
 Executive Magistrate 1st Class
 CARA to DC Doda

arrangements of smooth regulation of traffic during execution of work.

19.10 Arbitration: The arbitration shall be conducted in accordance with the arbitration procedure stated in the J&K Conciliation and Arbitration Act : - xxxv of 1997 issued vide SRO No: - 403 Vide Notification of Govt., "Law Department" 11th December -1997 .

19.12 Defect Liability period: The DLP shall be calculated from date of certified completion of work and period shall be **6 Months**. The defects noticed in the work during execution of D.L.P shall be corrected by the contractor within the length of the time specified by the Engineer. If the contractor does not correct the defects pertaining of D.L.P to the satisfaction of the Engineer within the time specified, the Engineer will assess the cost of having the defects corrected and contractor will pay this amount on correction of defects.

19.13 The date of start of work shall be reckoned within seven days from the date of issuance of allotment/ Letter of intent. In case the agency fails to execute the work, the deposits in the shape of Earnest Money/Performance Security shall be liable for forfeiture besides initiating other punitive actions against the defaulter without serving any notice.

19.14 For the authentication of date of start of work it shall be mandatory to upload geo-tagged photographs of the stat of work at the beginning and at the time of completion of the work and shall also be enclosed at the time of submission of work done claims for the work.

19.15 All key construction material shall have to be strictly as per prescribed specifications and approval of the Engineer in-Charge.

19.16 Safety: The contractor shall be responsible for safety of all activities of site of work.

19.17 Discoveries: anything of historical or other interest or of significant value unexpectedly discovered on the site shall be the property of the Govt.

19.18 Tests: The contractor shall be solely responsible for carrying out the mandatory tests required for the quality control at his own cost.

19.19 Any item/ items of work if found necessary during execution of work outside of BOQ shall have to be executed by the contractor and shall be paid at par or/and the (minus) % age as quoted by the bidder.

19.20 Any item/Items if found not necessary during execution of work within the advertised BOQ may be deleted during execution and no claim whatsoever shall be entertained on the account.

19.21 Unbalanced Bid: in case bid of lowest bidder (successful) is found unbalanced (Abnormally low bid), the Office memorandum No F. 9/4/2020-PPD of Govt of India, Ministry of Finance Department of Expenditure Procurement Policy Division, Dated 12. Nov. 2020 and subsequently circulated by Finance Department J&K Govt vide No. FD-Codes/233/2021-02-27, Dated 10.02.2022 stands binding to Allotting Authority

19.22 Termination: The employer may terminate the contract if the contractor causes a fundamental breach of the contract.

19.23 The Contractor shall abide by construction and demolition waste management rules 2016 otherwise action under rules shall be initiated. The contractor shall ensure that the construction and demolition waste generated during the course of execution of work is handled and disposed of in the manner provided in the Construction and Demolition waste management rules 2016

19.24 As per Chief Engineer PWD (R&B) Department Jammu's Circular No CEJ/PS/M/719 Dated 22.09.2020, No bidder will be allowed to withdraw his/her bid once he/she participated in the tendering process, whatsoever case may be.

19.25 Failure of the successful bidder to comply with the requirements of Performance Security / Additional Security shall constitute sufficient grounds for forfeiting of EMD of bidder /debaring him from participating in tendering with this Division.

19.26 All other terms and conditions which are in vogue and as per PWD form 25/PWD Manual 2020 shall remain applicable.

23. Fundamental breach of contract will include: -

- Continuous stoppage of work for a period of 30 days without authorization of Engineer in-Charge.
- Contractor is declared bankrupt.
- Any evidence of involvement of contractor in corrupt practices.
- If the contractor indulged in willful disregard of the quality measures put in place by the department.
- Contractor delay the completion of work beyond stipulated time of completion.
- Pursuant to the process of termination of defaulted contract, the employer reserves the right to invite fresh tender for the balance work at the risk and cost of defaulting contractor.
- If in case contractor failed to start/complete the work. Within the stipulate time period. His Earnest Money/Performance Security shall be forfeited after termination of the contract. Besides, defaulting contractor shall be debarred from taking works in public works/REW Department.

24. Major Labour laws applicable to establishment engaged in building and other construction work: -

- Workmen compensation Act 1923.
- Payment of Gratuity Act 1972.
- Employees P. F, and Miscellaneous Provision Act 1952.
- Maternity Benefits Act 1951.
- Contract Labour (Regulation & Abolition) Act 1970.
- Minimum wages Act 1948.
- Payment of Wages Act 1936.
- Equal remuneration Act 1979.
- Payment of bonus Act 1965.
- Industrial disputes Act 1947.
- Industrial employment standing orders Act 1946.
- Trade Union Act 1926.
- Child Labour (Prohibition & Regulation) Act 1986.
- Inter State Migrant workmen's (Regulation of employment & Conditions of service) Act 1979.
- The building and other construction workers (Regulation of employment and condition of service Act 1996 and the Census Act of 1996.
- Factories Act 1948
- Compliance with labour regulation laws of J&K UT.

25. Specification/Quality Control: All items of works shall confirm to specifications as per IRC/MORTH/NBO/CPWD/SSR/ any other prescribed specifications.

26. Insurance: Insurance cover to labour/ Machinery/ work / Plant material/ equipment by the contractor shall be mandatory.

27. Laws Governing the contract: the contract shall be governed by laws of the land.

PLA
 Naib Tehsildar
 Executive Magistrate 1st Class
 CARA to DC Doda)

28. **[REDACTED]** - In case of any disputes /differences between contractor and department the jurisdiction shall be J&K UT.

29. **Time Extension**

- a. The work is to be completed within the time limit specified in the NIT and the time of completion will also increase/ decrease in proportion with additional / deleted quantum of work depending upon the accrual quantum of work.
 - b. Request for extension of time shall be made by the contractor in writing not later than fifteen days of happening of the event causing delay. The contractor shall also indicate in such a request the period for which extension is desired.
 - c. Abnormal / bad weather or serious loss or damage by fire or civil commotion, strike, or lockout (other than among the labour engaged by the contractor) affecting any or the trade employed on the work, or non-availability of departments stores. Any other causes which in the absolute discretion of the accepting authorities in beyond the contract's desire.
 - d. On contractors representation based on the grounds as detailed above the time for completion of the work may be extended by a period considered reasonable by the Department.
 - e. Extension of time shall be also admissible in the event of temporary suspension of work.
30. The tender / bid is liable to rejection if it does not fulfill the requirement as laid down in NIT.
31. Performance Security shall be released after DLP is over successfully.
32. Performance shall be used in shape of CDR/FDR for tendering process.
33. **All other terms and conditions are as same as laid in PWD Form 25.**

NO: - XEN/REWD/D/2024-25/1647-1672

Dated: - 29-10-2024

Sd/-
Executive Engineer
REW Doda

Copy to the: -

1. Director Rural Development Jammu for favour of information Please.
2. Superintending Engineer REW Jammu for favour of information Please.
3. Joint Director Information Jammu for favour of information and necessary action and for wide publicity of Publication of eNIT Notice in at least two leading daily newspapers of Jammu & National News papers.
4. Assistant Commissioner Development, Doda, for favour of information Please.
5. District Panchayat Officer, Doda, for favour of information Please
6. AEE Sub div. Doda/ Bhaderwah, for favour of information Please.
7. Block Development Officers, (all district Doda) for information with the request to publish and paste on their official notice board.
8. Technical Officer/ Draftsman/ Notice Board Divisional Office for information.
9. President Contrator Association Doda for information

PCA
KARAR

Naib Tehsildar
Executive Magistrate 1st Class
(A.R.A. Doda)

Signature Not Verified

Digitally signed by SAJAD HUSSAIN
SHAH
Date: 2024.10.29 15:51:49 IST
Location: Jammu and Kashmir-JK

Chief Engr
DPR

Union Territory of Jammu & Kashmir
OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
COMMISSIONER/DISTRICT MAGISTRATE, DODA

E.mail: deputycommissionerdoda@gmail.com

Tele No. 1996-233230

The Chief Engineer, UEED
Transport Nagar,
Jammu

No. 3010-15/ARA

Date: 15-10-2024

- Sub: - O.A No. 178/2024 titled "Increasing Pollution badly affecting water bodies in Bhaderwah" listed before Hon'ble National Green Tribunal.
- Ref: - i) Letter no. JKPC/NGT-178/24/542-51 dated 20.03.2024
ii) Letter no. SDJ/WI/2544-47 dated 29-08-2024.

Sir,

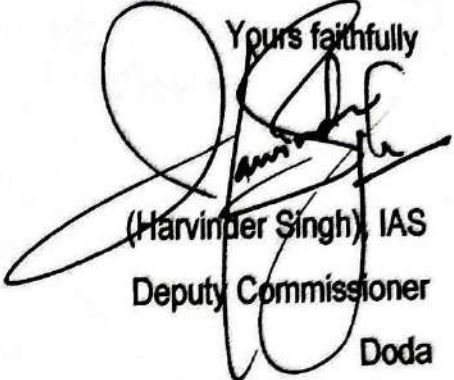
Kindly refer to the subject cited above. In this context, it is submitted that a detailed field assessment was conducted by representative of Housing & Urban Development along with the District Administration and accordingly following actionable points/ measures to be taken were agreed upon: -

1. To ensure proper treatment & disposal of 1.68 MLD of sewerage and septage generated by Citizens of MC Bhaderwah which is draining into Neel Ganga (Neeru) river directly or indirectly: -
 - a) Procurement of 1 Cesspool tanker of 3 KLD Capacity
 - b) Development of 5.68 KM for Interception & Diversion network for collection sewerage and septage generated.
 - c) For proper treatment and disposal of generated sewerage and septage 5 KLD FSTP & 1.5 MLD STP to be established.

Further, in the above context it has been submitted that a detailed project report for above is being framed by Urban Environmental Engineering Department (UEED). As such it is

PUA
Naib Tehsildar
Executive Magistrate 1st Class
(ARA to DC Doda)

requested that the Detailed Project report be submitted to this office for finalization of the action plan / compliance report as sought by the Hon'ble National Green Tribunal.

Yours faithfully

(Harvinder Singh), IAS
Deputy Commissioner
Doda

Copy to the:-

1. Financial Commissioner (Addl. Chief Secretary), Forests, Ecology & Environment Department, Civil Secretariat, Jammu / Srinagar
2. Commissioner / Secretary to Govt., Housing and Urban Development Department, Civil Secretariat, Jammu / Srinagar
3. Divisional Commissioner, Jammu for favour of information.
4. Chairman Jammu & Kashmir Pollution Control Committee (J&KPCC) for favour of information.
5. Member Secretary, J&KPCC for kind information.

P.A

Naib Tehsildar
Executive Magistrate 1st Class
(A.R.A. to D.C. Doda)

Union Territory of Jammu & Kashmir
OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
COMMISSIONER/DISTRICT MAGISTRATE, DODA

E.mail deputycommissionerdoda@gmail.com

Tele No. 1996-233230

The Executive Engineer,
UEED, Jammu.

COURT MATTERNo: 3080-81/ARADated: 23-10-2024

Subject: O.A No. 178/2024 titled "Increasing Pollution badly affecting water bodies in Bhaderwah" listed before Hon'ble National Green Tribunal.

Ref: i) Letter no. JKPC/NGT-178/24/552-60 dated 20-03-2024.
ii) Letter no. SDJ/WI/2544-47 dated 29-08-2024.
iii) Letter no. 3010-15/ARA dated 15-10-2024.

Sir,

Kindly refer to the subject cited above. In this context, I am directed to submit that on last date of hearing i.e 21-08-2024 the Hon'ble Tribunal has taken serious view of the inaction regarding submission of time bound action plan for sewage treatment in MC Bhaderwah.

Pursuant to above a detailed field assessment was conducted by representative of Housing & Urban Development along with the District Administration and accordingly it was agreed upon that for proper treatment & disposal of 1.68 MLD of sewerage and septage generated by Citizens of MC Bhaderwah which is draining into Neel Ganga (Neeru) river directly or indirectly: -

- Procurement of 1 Cesspool tanker of 3 KLD Capacity.
- Development of 5.68 KM for Interception & Diversion network for collection sewerage and septage generated.
- For proper treatment and disposal of generated sewerage and septage 5 KLD FSTP & 1.5 MLD STP to be established.

Further, in the above context it has been submitted that a detailed project report for above is being framed by Urban Environmental Engineering Department (UEED).

Now therefore, in view of the above, Worthy Deputy Commissioner, Doda has desired to convene a meeting on 25-10-2024 at 12:30 PM in his office chamber for finalization of action plan. Hence, I am directed to request you to attend the meeting in person on the scheduled date and time.

Yours sincerely,

Encl. 6 /lvs.

(Sunil Kumar Bhatnagar) JKAS
Assistant Commissioner Revenue
Doda.

Copy to the:

- PA to Deputy Commissioner, Doda for information.

PCA
Naib Tehsildar
Executive Magistrate 1st Class
CARA to DC Doda



1 ANNEXURE - IX



(S2)

Union Territory of Jammu & Kashmir
OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
COMMISSIONER/DISTRICT MAGISTRATE, DODA

E.mail deputycommissionerdoda@gmail.com

Tele No. 1996-233230

Meeting Notice

Subject: - O.A No. 178/2024 titled "Increasing pollution badly affecting water bodies in Bhaderwah" listed before Hon'ble National Green Tribunal.

No: 3070-79 /ARA

Dated: 23 -10-2024


In view of the order dated 21-08-2024 passed by the Hon'ble National Green Tribunal wherein; the Hon'ble Tribunal has directed to file time-bound action plan to remediate the problem; worthy Deputy Commissioner Doda has desired to convene a meeting on 25-10-2024 at 12:30 PM in his office chamber. Accordingly, the following officers are requested to attend the meeting in person along with updated status of activities under taken/Action Taken Report: -

1. Additional Deputy Commissioner, Bhaderwah
2. Chief Executive Officer, Bhaderwah Development Authority
3. Chief Medical Officer, Doda
4. Executive Engineer, UEED, Jammu
5. Assistant Commissioner, Panchayat Doda
6. Tehsildar Bhaderwah
7. Block Development Officer, Bhaderwah
8. Executive Officer, Municipal Committee, Bhaderwah
9. Divisional Officer Pollution Control committee, Doda


(Sunil Kumar Bhutyal) KAS
Assistant Commissioner Revenue
Doda

Copy to: -

1. Additional Deputy Commissioner, Bhaderwah.
2. Chief Executive Officer, Bhaderwah Development Authority.
3. Chief Medical Officer, Doda.
4. Executive Engineer, UEED, Jammu.
5. Assistant Commissioner, Panchayat Doda.
6. Tehsildar Bhaderwah.
7. Block Development Officer, Bhaderwah.
8. Executive Officer, Municipal Committee, Bhaderwah.
9. Divisional Officer Pollution Control committee, Doda.
10. I/C Control Room for telephonic intimation to concerned officers.


Naib Tehsildar
Executive Magistrate 1st Class
CARA to Doda



OFFICE OF THE EXECUTIVE ENGINEER,
SEWERAGE & DRAINAGE DIVISION (WEST) UEED JAMMU.
e-Mail: eesdwestjammu@gmail.com



District Dev. Commissioner,
Doda

NO: SDJW/ 3828-31
Dated: 29/10/2024

Subject: Sewerage Scheme –Bhaderwah Town

Reference: 1. Executive Officer, MC Bhaderwah letter No: MCE/B/24/798-98 dated: 15.10.2024
2. Meeting in your office chamber regarding above subject on 25.10.2024

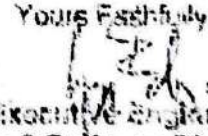
Sir,

With reference to above cited letter (Refer-1) and further meeting in your office chamber on 25.10.2024, officials of UEED along with E.O. Municipal Committee Bhaderwah had a joint inspection of Bhaderwah town to find solution for avoiding flow of liquid waste water into the nearby water bodies i.e "HALAYAN and PUNEJA" small streams which finally drops in Neeru stream and is cause of water Pollution of the nearby water bodies. It has been observed during inspection that drains carrying domestic waste water flows in "HALAYAN and PUNEJA" small streams which need to be avoided and proper liquid waste management system is to be adopted to avoid water pollution of nearby water bodies. In this situation, it is required to divert liquid waste water coming from domestic premises to suitability located Sewerage treatment plant (STP) by means of sewer network. This raw sewage is required to be treated in STP before its disposal in the water bodies. As such construction of only STP cannot solve the purpose as carrying of sewage to STP site shall a major challenge keeping in view the topography of the area / water bodies which have big boulders is a hindrance to the interception and diversion of nallahs / drains as it may cause damage to the interception & diversion (I&D) structures if raised for diversion of liquid waste in Streams.

In order to have a detailed study of the town to overcome the problem of sewage flow in the "HALAYAN and PUNEJA" streams, a Detailed Project Report needs to be framed from third party agency who has expertise in the field and shall suggest solution for disposal of liquid waste water of the town and shall also work out cost of the project.

Submitted for your kind information & perusal please.


Yours Faithfully,

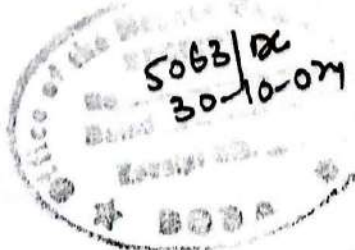

Executive Engineer
Sewerage & Drainage Division (West)
UEED Jammu

Copy to:

1. Chief Engineer, UEED J&K Srinagar/ Jammu for information please
2. Superintending Engineer, S&D Circle UEED Jammu for information please
3. Executive Officer, Municipal Committee Bhaderwah. This is with reference to his letter cited above

ARA


29/10




Naib Tehsildar
Executive Magistrate 1st Class
CARA to DC Doda

Union Territory of Jammu & Kashmir
OFFICE OF THE DEPUTY COMMISSIONER/DISTRICT DEVELOPMENT
COMMISSIONER/DISTRICT MAGISTRATE, DODA

E.mail deputycommissionerdoda@gmail.com

Tele No. 1996-233230

Meeting Notice

Subject: - O.A No. 178/2024 titled "Increasing pollution badly affecting water bodies in Bhaderwah" listed before Hon'ble National Green Tribunal.

No: 3131-41 /ARA

Dated: 08-11-2024


In view of the order dated 21-08-2024 passed by the Hon'ble National Green Tribunal wherein; the Hon'ble Tribunal has directed to file time-bound action plan to remediate the problem; worthy Deputy Commissioner Doda has desired to convene a meeting on 11-11-2024 at 3:30 PM in his office chamber. Accordingly, the following officers are requested to attend the meeting in person along with updated status of activities under taken/Action Taken Report: -

1. Director Urban Local Bodies, Jammu (Through Virtual Mode)
2. Director Rural Development, Jammu (Through Virtual Mode)
3. Additional Deputy Commissioner, Bhaderwah
4. Chief Executive Officer, Bhaderwah Development Authority
5. Chief Medical Officer, Doda
6. Executive Engineer, UEED, Jammu (Through Virtual Mode)
7. Assistant Commissioner, Panchayat Doda
8. Tehsildar Bhaderwah
9. Block Development Officer, Bhaderwah
10. Executive Officer, Municipal Committee, Bhaderwah
11. Divisional Officer Pollution Control committee, Doda


(Sudershan Kumar), JKAS
Additional Deputy Commissioner
Doda

Copy to: -

1. Director Urban Local Bodies, Jammu for information
2. Director Rural Development, Jammu for information
3. All concerned for compliance
4. I/C Control Room for telephonic intimation to concerned officers.


Naib Tehsildar
Executive Magistrate 1st Class
CARA to D C Doda

Government of Jammu and Kashmir,
Directorate of Urban Local Bodies, Jammu.
 (Rail Head Complex, Near Chief Architect Office, Jammu)

ddpulbjammu1@gmail.com

(Mail ID: dlbjammu@gmail.com)

The Mission Director,
 Swachh Bharat Mission,
 J&K.

No: - DULBJ/P&S/2024/4640

Dated: 12/11/2024

Sub:- Preparation of DPRs for Establishment of Sewerage Treatment Plants(STPs) at Baderwah,Samba and Katra.

Sir,

As discussed with your good self telephonically today on 12-11-2024 with regard to preparation of DPRS for Establishment of Sewerage Treatment Plant at Baderwah, you are, as such, requested to kindly get the DPR prepared at an earliest so that work can be started immediately.

Similarly, two more DPRs for Establishment of Sewerage Treatment Plant at Samba and Katra are required to be prepared at an earliest. Detail of availability of Land at Baderwah, Samba and Katra is given below:-

S.No	Name of the ULB	Land Quantity(In Kanals)	Location of Land	Name and Contact No. of CEO/EO
1	Baderwah	03 kanals,17 Kanals and 14 mls	Khasra No.547,119/51	Sh. Ravi Saini, E O Contact No.9906078444
2	Samba	10 Kanals	Khasra No.279/2	Sh. Jodh Raj, CEO Contact No.9419137616
3	Katra	100 Kanals	Khasra No.746	Sh. Rajat Abrol,E O Contact No.99063366707

Yours faithfully,

M. N. Saini
 Director 12/11/24

Urban Local Bodies
 Jammu

P. A.
M. N. Saini
 Naib Tehsildar
 Executive Magistrate 1st Class
 CARA to DC Doda)

J&K POLLUTION CONTROL COMMITTEE PARIYESH BHAVAN GLADNI, (NARWAL) JAMMU

ANALYSIS TEST REPORT (Water Laboratory)

Source of sample collection : Neeru River
Date of sample collection : 29-10-2024
Sample submitted by : DO Doda

Report No. 41(w)(a)
Dated: 0-11-2024

S.No.	Parameters	Neeru River at Mondha Sartangal Bheaderwah	Neeru River at Solid waste Management & Dumping Site at Dranga	River Chenab after mixing with Neeru Nalla near Pull Doda	Standard Permissible limits as per CPCB Classification of Streams For 'B' Class of Rivers
1	Weather	Clear	Clear	Clear	
2	Temperature(°C)	19	19	19	
3	Colour	Colourless	Colourless	Colourless	
4	Odour	Odourless	Odourless	Odourless	
5	Dissolved Oxygen	7.3	7.0	7.6	>5.0 mg/l
6	pH	7.30	7.44	7.56	6.5-8.5
7	Conductivity	84	92	124	
8	Biological Oxygen Demand	<1.0	1.0	1.0	<3.0 mg/l
General Parameters					
1	Turbidity	2.0	3.0	6.0	
2	Total Dissolved Solids	49	54	72	
3	Chemical Oxygen Demand	BDL	4.0	4.5	
4	Total Alkalinity	72	104	112	
5	Hardness as CaCO ₃	54	96	104	
6	Calcium Hardness as CaCO ₃	40	74	80	
7	Magnesium Hardness as CaCO ₃	14	22	24	
8	Sodium	3.0	5.6	6.8	
9	Potassium	1.0	1.4	1.5	
10	Chloride	10	24	20	

Note:1. All the concentrations are expressed in mg/l except pH, Conductivity (µS/cm), Temperature °C
Inference 1) Sample from Neeru River and River Chinab falls in 'B' Class of River.

[Signature]
Analyst RA 0/11/24

[Signature]
Analyst & I/c Water Lab 0/11/2024

[Signature]
Naib Tehsildar
Executive Magistrate 1st Class
CARA to DC Doda

J & K POLLUTION CONTROL COMMITTEE PARIVESH BHAVAN GLADNI, (NARWAL) JAMMU
ANALYSIS TEST REPORT (Water Laboratory)

Source of sample collection : Nallahs falling in Neeru River

Date of sample collection : 29-10-2024

Sample submitted by : DO Doda

Report No. 41(W)(b)

Dated 0-11-2024

S.No.	Parameters	Haloon Nallah before mixing Before mixing with Neeru Nallah near sartangal vill Bhaderwah	Puneja Nallah before mixing with Neeru Nallah near Jamia Masjid Bhaderwah	Halina Nallah before mixing with Neeru Nallah near Chinote Mandir Bhaderwah	Hanga Nallah before mixing with Neeru Nallah near Amira Nagar Bhaderwah	Standard permissible limits as per CPCB classification of streams for 'B' Class of Rivers
1	Weather	Clear	Clear	Clear	Clear	
2	Temperature	19	19	19	19	
3	Colour	Colourless	Light brown	Colourless	Colourless	
4	Odour	Odourless	Slightly Pungent	Odourless	Odourless	
5	Dissolved Oxygen	6.6	5.2	5.4	6.2	>5.0 mg/l
6	pH	7.56	7.92	7.60	7.58	6.5-8.5
7	Conductivity	92	108	120	88	
8	Biological Oxygen Demand	1.0	1.8	1.5	<1.0	<3.0 mg/l
General Parameters						
1	Turbidity	3.0	8.0	6.0	6.0	
2	Total Dissolved Solids	54	63	70	52	
3	Chemical Oxygen Demand	BDL	8.0	7.2	BDL	
4	Total Alkalinity	104	112	108	100	
5	Hardness as CaCO ₃	94	98	106	94	
6	Calcium Hardness as CaCO ₃	76	74	86	76	
7	Magnesium Hardness as CaCO ₃	18	24	20	18	
8	Sodium	3.2	7.6	13.0	10.4	
9	Potassium	1.2	2.4	3.5	1.2	
10	Chloride	18	24	20	22	

- Note:-
1. All the concentrations are expressed in mg/l except pH.
 2. The report may not be published/reported in full/part without prior permission in writing from PCC.
 3. The analysis Test report pertains to sample tested.

[Signature]
 Analyst 08/11/24

[Signature]
 Analyst & i/c Water Lab 08/11/2024

[Signature]
 Naib Tehsildar
 Executive Magistrate 1st Class
 (AIRA to DC Doda)